

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 35 OF 2025**

**IN THE MATTER OF:
SACHIN KUMAR BALIYAN**

APPELLANT

VERSUS

**STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY UTTAR PRADESH &
ORS.**

RESPONDENT(S)

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THROUGH

Priyanka...

Place: New Delhi

Priyanka swami

Date: 23.05.2026

Advocate

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**REPLY ON BEHALF OF RESPONDENT NO.1-STATE ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY (SEIAA), U.P.**

MOST RESPECTFULLY SHOWETH:

1. That at the outset, it is respectfully submitted that the present Reply is being filed on behalf of the State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.) in compliance with the Order dated 16.02.2026 passed by this Hon'ble Tribunal, and the same is being tendered with utmost respect to assist this Hon'ble Tribunal in the adjudication of the present matter in accordance with law.
2. That SEIAA, U.P., is a statutory body constituted under the Environmental Impact Assessment (EIA) Notification, 2006, with the primary responsibility of evaluating and granting Environmental Clearances (ECs) to projects falling within its jurisdiction. Its role is confined to assessing the potential environmental impacts of proposed projects and ensuring compliance with applicable laws at

the time of granting clearances. The Office Memorandum dated 29.06.2010 issued by the MoEF&CC clearly designates the Regional Offices of the Ministry as the competent authority for post-clearance monitoring, enforcement of compliance, and regulatory inspections. SEIAA, U.P., functions strictly within its jurisdiction and provides necessary inputs to the regulatory authorities as and when required.

- 3.** That it is most humbly submitted that in compliance with the Order dated 02.03.2023 passed by this Hon'ble Tribunal in O.A. No. 774 of 2022, the Project Proponent initiated the process for obtaining EC and submitted application in prescribed Form-1 along with Pre-Feasibility Report on 01.04.2023.
- 4.** That, this Hon'ble Tribunal vide order dated 09.10.2023 passed in M.A. No. 90/2023, directed UPPCB to allow Project Proponent herein to run the CBWTF till the consideration of application for grant of EC ex-post facto of UPSEIAA and further directed UPSEIAA to dispose the application for grant of EC.
- 5.** That the SEAC in its meeting held on 17.05.2023 and 20.11.2023 recommended ToR for the project in the name of "Existing Common Bio-Medical Waste Treatment Facility'. However, the SEIAA vide letter dated 18.01.2024, issued TOR in the name of Captive

Treatment Facility instead of "Existing Common Bio-Medical Waste Treatment Facility", with additional ToR Point No.1 that *"The Project Proponent shall submit an affidavit alongwith EIA, stating that the facility will be operated as Captive Treatment Facility Only"*.

6. That the Project Proponent submitted an Application for ToR Amendment on 23.01.2024 to remove the "Captive" term from the name of project and additional condition no.1 of the ToR letter dated 18.01.2024.
7. That the application for amendment of ToR was taken up in SEAC-1 meeting dated 06.03.2024 and since the decision to impose the additional condition and captive term was taken by SEIAA, the SEAC decided to forward the case to SEIAA for consideration of any change/amendment in the ToR conditions.
8. That thereafter the said matter was discussed in 810th SEIAA meeting dated 30.04.2024, whereupon, SEIAA opined to refer the matter to SEAC and seek clarification regarding the minimum area required for the 'Common Bio-Medical Waste Treatment Facility'.
9. That thereafter the matter of amended ToR was taken up in the meetings dated 16.05.2024 and 01.08.2024 and finally the SEIAA in

its meeting dated 18.10.2024 made recommendations to grant Terms of Reference for Common Bio-Medical Water Treatment Facility (CBWTF) by adding certain conditions.

- 10.** That thereafter SEIAA issued amended ToR dated 21.10.2024 for the CBWTF of Project Proponent with condition that EIA report prepared by the consultant should be vetted by the environment department of IIT/NIT or NEERI so that there is no adverse environmental impact on surrounding areas due to the technology of this plant.
- 11.** That it is further submitted that complaints including Public Hearing were received and the Project Proponent/Consultant submitted its reply that

"...this is an existing common biomedical waste treatment facility operating at the site since 2003. The facility needs Post-Facto EC Approval as per NGT order dated 02/03/2023. The unit is operating with valid CTO and BMW Authorization from the SPCB. As per point 5.3 of the Revised Guidelines for Common Bio medical Waste Treatment and Disposal Facilities by the CPCB in 2016, EC is required for new projects and Expansion/modernization with additional treatment capacity of existing bio-medical waste treatment facility only. In view of the above, public consultation process for the existing project is not required. No

expansion or modernization has been made after the notification of BMW Management Rules 2016."

- 12.** That the committee, in its meeting dated 07.03.2025, after detailed analysis of the reply submitted by proponent, did not find any merit in the complaint. The committee also deliberated that this is an existing common biomedical waste treatment facility which is operating since 2003 and in a way, the existing common biomedical waste treatment facility needs post-Facto environmental clearance.
- 13.** That in view of above facts, the committee discussed the matter in depth and recommended to grant the environmental clearance along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and specific conditions. **A true copy of SEAC Meeting dated 07.03.2025 is annexed herewith and marked as ANNEXURE P/1.**
- 14.** That it submitted that after submission of EIA Report in terms of Notification dated 14.09.2006, the SEIAA, U.P. on 31.03.2025, granted Environmental Clearance (EC) in favour of Project Proponent under the provision of the EIA Notification 2006, regarding Existing Common Bio-Medical Waste Treatment Facility at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar

Pradesh, with a condition no. 1.2 (6) of Environment Attributes regarding land allotment within a period of 03 months. **A true copy of Environmental Clearance (EC) dated 31.03.2025 is annexed herewith and marked as ANNEXURE P/2.**

15. That it is further submitted that on 15.06.2025 the Project Proponent has also entered into a Supplementary MoU with the Subharti University for allotment of additional land measuring 30,195 for development of green belt as part of the environmental initiatives under the main MoU. **A true copy of Supplementary MOU dated 15.06.2025 is annexed herewith and marked as ANNEXURE P/3.**

16. That it is submitted that in pursuance of the condition imposed by SEIAA, U.P., on the request of Project Proponent for allotment of additional land to meet government norms in addition to area of 13365 Sq. Ft. allotted in the year 2002, the Empowered Committee of Subharti Medical University vide letter dated 21.06.2025 approved allotment of additional land measuring 30195 Sq. Ft. for development of green belt i.e. totaling 43560 Sq. Ft. (1 Acre).

17. That it is submitted that on the same day i.e. on 21.06.2025, the Project Proponent wrote a letter to the SEIAA, U.P. informing therein

allotment of additional land measuring 30195 Sq. Ft. for development of green belt i.e. totalling 43560 Sq. Ft. (1 Acre). **A true copy of Letter dated 21.06.2025 wrote to SEIAA, U.P. is annexed herewith and marked as ANNEXURE P/4.**

- 18.** That it is further submitted for development of Green Belt on the additional land measuring 30195 Sq. Ft. allotted by Subharti University.
- 19.** That it is humbly submitted that from the aforesaid factual position it is clear that EC has been granted by SEIAA after following due process in terms of Notification dated 14.09.2006 under the supervision of this Hon'ble Tribunal, therefore, and the land criteria of 1 acre for running CBWTF is also fulfilled as directed by SEIAA.
- 20.** That it is most respectfully submitted that the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh has at all times acted fairly, impartially, and strictly in accordance with the provisions of the EIA Notification, 2006, and continues to discharge its statutory functions in a transparent and lawful manner; it is further submitted that the SEIAA remains fully committed to the objectives of environmental protection and sustainable

development, and to ensuring scrupulous compliance with the directions and orders passed by this Hon'ble Tribunal.

Through
SEIAA, U.P.

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AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years W/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

- 1.** That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
- 2.** That the accompanying reply has been drafted by our counsel upon my instructions.
- 3.** That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
- 4.** That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



[Signature]
DEPONENT

VERIFICATION

Verified on solemn affirmation at ^{New Delhi}..... on this **23 MAY 2026**..... day of 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

D/4476/10
I identified the deponent who has signed in my presence



[Signature]
DEPONENT

ATTESTED

[Signature]
**NOTARY PUBLIC
(INDIA)**

23 MAY 2026

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025

The 919th meeting of SEAC-1 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 11:00 AM on 07/03/2025. Following members participated in the meeting:

- | | | |
|----|-----------------------------|--------------------------|
| 1. | Shri Rajive Kumar, | Chairman, SEAC-1 |
| 2. | Dr. Ratan Kar, | Member, SEAC-1 |
| 3. | Shri Om Prakash Srivastava, | Member, SEAC-1 |
| 4. | Dr. Brij Bihari Awasthi, | Member, SEAC-1 |
| 5. | Shri Umesh Chandra Sharma, | Member, SEAC-1 |
| 6. | Shri Sushant Sharma, IFS, | Member-Secretary, SEAC-1 |

The Chairman welcomed the members to the 919th SEAC-1 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-1 informed the committee that the agenda has been approved by the Member Secretary, SEAC-1/Director, Directorate of Environment.

1. Building Stone (Khanda, Gitti, Boulders) Project at Gata No.- 735 Khand No.- 05 (New), Village- Daharra, Tehsil- Mahoba, District-Mahoba, U.P. (Leased Area- 1.012 ha.) Lessee- Shri Anand Mohan Yadav S/o Shri Subhash Yadav., 9658/SIA/UP/MIN/508844/2024

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by District Level Environment Impact Assessment Authority (DEIAA), Mahoba vide its letter no. 188/Parya/DEAC/Mahoba/2018, dated 01/12/2018 for the leased area 1.012 ha with mining quantity 10,120 cum/year.

Hon'ble National Green Tribunal, New Delhi passed an order dated 07/12/2022 in O.A. No. 142 of 2022 in the matter of Jayant Kumar Vs. Ministry of Environment, Forests and Climate Change. The operative part of order dated 07/12/2022 is as follows:

"...mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986. For this purpose, MoEF&CC is directed to collect information regarding such mining leases in which environmental clearance was granted by DEIAA and the period of which has not yet expired and are still continuing in all the States and Union Territories and by issuing appropriate directions for compliance with directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 passed by this Tribunal in Satendra Pandey (supra) by re-appraisal for grant of EC by SEIAA."

In compliance of above Hon'ble NGT order Ministry of Environment, Forests and Climate Change, Govt. of India issued an Officer Memorandum F. No. IA3-22/11/2023-IA.III(E-208230), dated 28/04/2023 wherein:

"...all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. No. 142 of 2022. In view of above, it is hereby

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025

direction that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15/01/2016 and 13/09/2018 (including both dates) and all fresh ECs in the regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM”

As per Office Memorandum dated 28/04/2023 issued by MoEFCC, Govt. of India the project proponent apply for reappraisal of environmental clearance issued by DEIAA on 01/12/2018. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Khanda, Gitti, Boulder) Mining at Gata No.- 735 Khand No.- 05 (New), Village-Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 1.012 ha.).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/508844/2024		
2.	File No. allotted by SEIAA, UP	9658		
3.	Name of Proponent	Shri Anand Mohan Yadav S/o Shri Subhash Yadav		
4.	Full correspondence address of proponent	R/o- Behind Court, Gandhi Nagar, Mahoba, District- Mahoba, U.P.		
5.	Name of Project	Building Stone (Khanda, Gitti, Boulder) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 735 Khand No.- 05 (New)		
7.	Name of Village	Daharra		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Gitti, Boulder)		
11.	Sanctioned Lease Area (in Ha.)	1.012 ha.		
12.	Max.& Min mRL within lease area	191 mRL- 188 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 20' 15.87"N	79° 58' 21.84"E
		B	25° 20' 17.77"N	79° 58' 22.29"E
		C	25° 20' 17.37"N	79° 58' 27.33"E
		D	25° 20' 13.91"N	79° 58' 24.13"E
14.	Total Geological Reserves	510783 m ³		
15.	Total Mineable Reserves	177513 m ³		
16.	Proposed Production / year	10120 m ³		
17.	Sanctioned Period of Mine lease	20 Years (from 05.01.2019 to 04.01.2039)		
18.	Method of Mining	Opencast Semi-Mechanized		
19.	No.Of workers	36 (approx.)		
20.	Type of Land	Govt. revenue land		
21.	Ultimate Depth of Mining	6 meter (average)		
22.	Nearest metalled road from site	200m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	1.20	
		Plantation	2.00	
		Total	3.60	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
25.	Any litigation pending against the project or land in any court	No		

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025

26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag) Mahoba vide Letter No. 1791/MMC-30/2022-23, Dated 22.12.2023
27.	Details of Lease Area in approved DSR	Page No.- 67, S.No.- 09
28.	Proposed CER cost	1.40 Lakh
29.	Proposed EMP cost	EMP in First Year - 13.80 Lakh EMP (Recurring Years) – 7.05 Lakh
30.	Length and breadth of Haul Road.	Length- 200m, Width- more than 6.0 m
31.	No. of Trees to be Planted	2000
32.	Monitoring Period	Oct., 2023 to Dec., 2023

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 23/11/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Shri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I will prepared EIA report for EC in the name of Shri Anand Mohan Yadav S/o Shri Subhash Yadav for the “Building Stone (Khanda, Gitti, Boulders)” Project at Gata No.- 735 Khand No.- 05 (New), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 1.012 ha.) with my team.
- I have personally visited the site.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
- I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
- I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
- The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 01

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

Additional TOR:

- Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
- To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025

3. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
 4. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
 5. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
 6. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
 7. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
 8. Combined KML of all mines in a cluster should be submitted at the time of EIA.
 9. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
 10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
 11. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
 12. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
 13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
 14. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
 15. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation.
 16. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.
2. **Building Stone (Granite Khanda, Boulder, Bailast (Gitti))' Project at Gata No.- 19 (Khand No.- 02), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 3.80 ha., 9659/8686/SIA/UP/MIN/487736/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 19 (Khand No.- 02), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P., (Applied Area- 3.80 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. TO24B0108UP5533816N, dated 06/03/2024
3. The Public Hearing was organized on 20/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/487736/2024
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2.	File No. allotted by SEIAA, UP	9659/8686		
3.	Name of Proponent	Shri Yajur Bhardwaj S/o Shri Somesh Bhardwaj		
4.	Full correspondence address of proponent	R/o- Near Amar Talkies, Gularnaka, Thana Kotwali Nagar, District- Banda, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 19(Khand No.- 02)		
7.	Name of Village	Ganj		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	3.80 ha.		
12.	Max. & Min mRL within lease area	234 mRL- 182 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 18.24"N	79° 56' 13.59"E
		B	25° 24' 18.08"N	79° 56' 14.91"E
		C	25° 24' 17.26"N	79° 56' 16.47"E
		D	25° 24' 17.42"N	79° 56' 17.82"E
		E	25° 24' 07.81"N	79° 56' 16.64"E
14.	Total Geological Reserves	4980294 m ³		
15.	Total Mineable Reserves	1295026 m ³		
16.	Total Proposed Production (in five year)	200000 m ³		
17.	Proposed Production / year	40000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	37 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	18 meter (average)		
23.	Nearest metalled road from site	0.40 km		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	2.40	
		Plantation	4.00	
	Total	6.80		
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 1267/M.M.C.- 30/2023-24, Dated 06 th November, 2023		
28.	Details of Lease Area in approved DSR	Page No.- 194, S.No.- 30		
29.	Proposed CER cost	1.50 Lakh		
30.	Proposed EMP cost	EMP in First Year – 18.50 Lakh EMP (Recurring Years) – 7.15 Lakh		
31.	Length and breadth of Haul Road.	Length- 0.40 km, Width- more than 6.0 m		
32.	No. of Trees to be Planted	4000		
33.	Monitoring Period	October to December, 2023		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1.	Solar Street Light in village Ganj (@ Rs. 25000/Pc)					Rs. 1,00,000 (4 pcs)
2.	Construction of Toilet for Girls in the Primary School Ganj	Rs. 1,00,000		Rs. 1,50,000	Rs. 1,00,000	

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3.	Installation of Solar rooftop in the Primary school Ganj		Rs. 1,50,000			
4.	Avenue Plantation/ plantation in community area in village Ganj	Rs. 50,000			Rs. 50,000	Rs. 50,000
	Total	Rs. 1,50,000	Rs. 1,50,000	Rs. 1,50,000	Rs. 1,50,000	Rs. 1,50,000

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/07/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I have prepared EIA report for EC in the name of Shri Yajur Bhardwaj S/o Shri Somesh Bhardwaj for the "Building Stone (Granite Khand, Boulder, Bailast (Gitti))" Project at Gata No.- 19 (Khand No.- 02), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 3.80 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 02

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.

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4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also

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- include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
 24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
 26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
 27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 31. The blasting will be done only after getting permission from the Mining Department/competent authority.
3. **“Building Stone (Khanda, Gitti, Boulder)” Project at Gata No.- 339 Khand No.- 15 (New), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 1.012 ha.) Shri Jainendra Singh Contractor, Prop.- Shri Jainendra Singh S/o Shri Shyam Singh., 9660/8482/SIA/UP/MIN/493101/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant,

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the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Khanda, Gitti, Boulder) Mining at Gata No.- 339 Khand No.- 15 (New), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area- 1.012 ha.).
2. Earlier, the project accorded environment clearance from DEIAA, Mahoba vide its letter no. 182/Parya/DEIAA/Mahoba/2018 on dated 01/12/2018.
3. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 425/Parya/SEIAA/8482/2023, dated: 29/02/2024.
4. The Public Hearing was organized on 20/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.
5. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/493101/2024		
2.	File No. allotted by SEIAA, UP	9660/8482		
3.	Name of Proponent	Shri Jainendra Singh Contractor, Prop.- Shri Jainendra Singh S/o Shri Shyam Singh		
4.	Full correspondence address of proponent	R/o- Tikamau, District-Mahoba, U.P.		
5.	Name of Project	Building Stone (Khanda, Gitti, Boulder) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 339Khand No.- 15 (New)		
7.	Name of Village	Daharra		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Gitti, Boulder)		
11.	Sanctioned Lease Area (in Ha.)	1.012 ha.		
12.	Max.& Min mRL within lease area	246 mRL- 203 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 19' 57.99"N	79° 57' 54.92"E
		B	25° 19' 58.02"N	79° 57' 55.80"E
		C	25° 20' 09.24"N	79° 57' 55.68"E
		D	25° 20' 09.30"N	79° 57' 54.70"E
14.	Total Geological Reserves	1605982 m ³		
15.	Total Mineable Reserves	152582 m ³		
16.	Proposed Production / year	10120 m ³		
17.	Sanctioned Period of Mine lease	10 Years (05.01.2019 to 04.01.2029)		
18.	Method of Mining	Opencast Semi-Mechanized		
19.	No.Of workers	36 (approx.)		
20.	Type of Land	Govt. revenue land		
21.	Ultimate Depth of Mining	12 meter (average)		
22.	Nearest metalled road from site	100m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	0.60	
		Plantation	2.00	
		Total	3.00	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 632/M.M.C.-30/2023-24, Dated 06 th July, 2023		
27.	Details of Lease Area in approved DSR	Page No.- 67, S.No.- 08		
28.	Proposed CER cost	1.40 Lakh		
29.	Proposed EMP cost	EMP in First Year - 13.80 Lakh EMP (Recurring Years) – 7.05 Lakh		
30.	Length and breadth of Haul Road.	Length- 100m, Width- more than 6.0 m		

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31.	No. of Trees to be Planted	2000
32.	Monitoring Period	Oct. 2023 to Dec. 2023

6. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1.	Solar Street Light in Daharra (@ Rs. 25000/Pc)	Rs. 1,00,000 (4 pcs)		Rs. 1,00,000 (4 pcs)		
2.	Hand Pump Installation in Daharra for Drinking Water Facility (@ Rs. 10120)		Rs. 1,00,000 (2 Nos)		Rs 1,00,000 (2 Nos)	Rs 1,00,000 (2 Nos)
3.	Distribution of stationary & study material to primary school Daharra)	Rs. 40,000	Rs. 40,000	Rs. 40,000	Rs. 40,000	Rs. 40,000
	Total	Rs. 1,40,000	Rs. 1,40,000	Rs. 1,40,000	Rs. 1,40,000	Rs. 1,40,000

7. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
8. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. There is no litigation pending in any court regarding this project.
11. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/07/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I have prepared EIA report for EC in the name of Shri Jainendra Singh Contractor, Prop.- Shri Jainendra Singh S/o Shri Shyam Singh for the "Building Stone (Khanda, Gitti, Boulder)" Project at Gata No.- 339 Khand No.- 15 (New), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 1.012 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 03

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or

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District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than

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- 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
 20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
 24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
 26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
 27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 31. The blasting will be done only after getting permission from the Mining Department/competent authority.

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4. “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 19 (Khand No.- 05), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 3.00 ha.) Prop.- Shri Abhishek Mishra S/o Shri Dinesh Kumar Mishra, 9661/8483/SIA/UP/MIN/487587/2024

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 19 (Khand No.- 05), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 3.00 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 445/Parya/SEIAA/8483/2023, dated: 06/03/2024.
3. The Public Hearing was organized on 20/06/2024. Final EIA report submitted by the project proponent on 21/01/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/487587/2024	
2.	File No. allotted by SEIAA, UP	9661 / 8483	
3.	Name of Proponent	Shri Abhishek Mishra S/o Shri Dinesh Kumar Mishra	
4.	Full correspondence address of proponent	R/o- H. No.- 128/ 34, K Block, Kidwai Nagar, District- Kanpur, U.P.	
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining Project	
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 19 (Khand No.- 05)	
7.	Name of Village	Ganj	
8.	Tehsil	Mahoba	
9.	District	Mahoba	
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))	
11.	Sanctioned Lease Area (in Ha.)	3.00 ha.	
12.	Max.& Min mRL within lease area	184 mRL- 175 mRL	
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N) Longitude (E)
		A	25° 24' 18.01"N 79° 56' 21.43"E
		B	25° 24' 18.45"N 79° 56' 24.53"E
		C	25° 24' 14.72"N 79° 56' 26.09"E
		D	25° 24' 12.88"N 79° 56' 27.52"E
		E	25° 24' 11.30"N 79° 56' 27.82"E
		F	25° 24' 09.42"N 79° 56' 27.44"E
		G	25° 24' 07.15"N 79° 56' 27.49"E
		H	25° 24' 06.72"N 79° 56' 26.12"E
14.	Total Geological Reserves	2626093 m ³	
15.	Total Mineable Reserves	593661 m ³	
16.	Total Proposed Production (in five year)	240000 m ³	
17.	Proposed Production / year	48000 m ³	
18.	Sanctioned Period of Mine lease	10 Years	
19.	Method of Mining	Opencast Semi-Mechanized	
20.	No.Of workers	37 (approx.)	
21.	Type of Land	Govt. revenue land	
22.	Ultimate Depth of Mining	12 meter (average)	
23.	Nearest metalled road from site	0.40 km	
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking & Others	0.40
		Suppression of dust	2.40
		Plantation	3.00
		Total	5.80

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25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027
26.	Any litigation pending against the project or land in any court	No
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag), Mahoba vide Letter No. 1153/MMC-30/2023-24, Dated 10.10.2023
28.	Details of Lease Area in approved DSR	Page No.- 195, S.No.- 31
29.	Proposed CER cost	1.50 Lakh
30.	Proposed EMP cost	EMP in First Year - 16.20 Lakh EMP (Recurring Years) – 7.15 Lakh
31.	Length and breadth of Haul Road.	Length- 0.40 km, Width- more than 6.0 m
32.	No. of Trees to be Planted	3000
33.	Monitoring Period	Oct. to Dec., 2023

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year
1.	Solar Street Light in Ganj village (@ Rs. 25000/Pc)	Rs. 50,000 (2 pcs)		Rs. 1,00,000 (4 pcs)
2.	Hand Pump Installation for Drinking Water Facility in Ganj village (@ Rs. 50000)	Rs. 1,00,000 (2 Nos)	Rs. 1,00,000 (2 Nos)	Rs. 50,000 (1 pcs)
3.	Repair of water tank and stationary distribution in primary school in Ganj village		Rs. 1,50,000	
4.	Construction of Community Toilet in Ganj village	Rs. 1,00,000		Rs. 1,00,000
	Total	Rs. 2,50,000	Rs. 2,50,000	Rs. 2,50,000

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/07/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I have prepared EIA report for EC in the name of Shri Yajur Bhardwaj S/o Shri Somesh Bhardwaj for the "Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 19 (Khand No.- 02), Village- Ganj, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 3.80 ha.) with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivash Portal.
- I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
- I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
- The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 04

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

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13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The

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- OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 31. The blasting will be done only after getting permission from the Mining Department/competent authority.

5. Building Stone (Khanda, Gitti, Boulders) Project at Gata No.- 128 (Khand No.- 01), Village-Marhathi, Tehsil- Mahoba, District- Mahoba, U.P. (Area-1.619 ha.), M/s Sahu Stone Crushing Industries, Prop.- Smt Kirti Rani Sahu W/o Shri Sanjay Kumar Sahu., 9662/SIA/UP/MIN/508147/2024

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by District Level Environment Impact Assessment Authority (DEIAA), Mahoba vide its letter no. 175/Parya/DEAC/Mahoba/2018, dated 01/12/2018 for the leased area 1.619 ha with mining quantity 16,190 cum/year.

Hon'ble National Green Tribunal, New Delhi passed an order dated 07/12/2022 in O.A. No. 142 of 2022 in the matter of Jayant Kumar Vs. Ministry of Environment, Forests and Climate Change. The operative part of order dated 07/12/2022 is as follows:

“...mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986. For this purpose, MoEF&CC is directed to collect information regarding such mining leases in which environmental clearance was granted by DEIAA and the period of which has not yet expired and are still continuing in all the States and Union Territories and by issuing appropriate directions for compliance with directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 passed by this Tribunal in Satendra Pandey (supra) by re-appraisal for grant of EC by SEIAA.”

In compliance of above Hon'ble NGT order Ministry of Environment, Forests and Climate Change, Govt. of India issued an Officer Memorandum F.No. IA3-22/11/2023-IA.III(E-208230), dated 28/04/2023 wherein:

“...all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. No. 142 of 2022. In view of above, it is hereby direction that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15/01/2016 and 13/09/2018 (including both dates) and all fresh ECs in the regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a period of one year from the date of issue of this OM. DEIAAs shall transfer all such files

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where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM”

As per Office Memorandum dated 28/04/2023 issued by MoEFCC, Govt. of India the project proponent apply for reappraisal of environmental clearance issued by DEIAA on 01/12/2018. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Khanda, Gitti, Boulders) Mining at Gata No.- 128 (Khand No.- 01), Village- Marhati, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 1.619 ha.) Sahu Stone Crushing Industries.
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/508147/2024		
2.	File No. allotted by SEIAA, UP	9662		
3.	Name of Proponent	Sahu Stone Crushing Industries, Prop.- Smt. Kirti Rani Sahu W/o Shri Sanjay Kumar Sahu		
4.	Full correspondence address of proponent	R/o- Kidwai Nagar, Kabrai, Teh. & Distt.- Mahoba, U.P.		
5.	Name of Project	Building Stone (Khanda, Gitti, Boulders) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 128 (Khand No.- 01)		
7.	Name of Village	Marhati		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Gitti, Boulders)		
11.	Sanctioned Lease Area (in Ha.)	1.619 ha.		
12.	Max.& Min mRL within lease area	172 mRL- 155 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 34.56"N	80° 00' 32.47"E
		B	25° 24' 32.21"N	80° 00' 37.08"E
		C	25° 24' 34.86"N	80° 00' 38.61"E
		D	25° 24' 38.23"N	80° 00' 35.57"E
14.	Total Geological Reserves	1291863 m ³		
15.	Total Mineable Reserves	251803 m ³		
16.	Proposed Production / year	16190 m ³		
17.	Sanctioned Period of Mine lease	10 Years (form 04.01.2019 to 03.01.2029)		
18.	Method of Mining	Opencast Semi-Mechanized		
19.	No.Of workers	36 (approx.)		
20.	Type of Land	Govt. revenue land		
21.	Ultimate Depth of Mining	12 meter (average)		
22.	Nearest metalled road from site	400m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	2.40	
		Plantation	2.00	
		Total	4.80	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag) Mahoba vide Letter No. 1801/MMC-30/2023-24, Dated 23.12.2023		

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27.	Details of Lease Area in approved DSR	Page No.-73, S.No.- 28
28.	Proposed CER cost	1.40 Lakh
29.	Proposed EMP cost	EMP in First Year - 13.80 Lakh EMP (Recurring Years) – 7.05 Lakh
30.	Length and breadth of Haul Road.	Length- 400m, Width- more than 6.0 m
31.	No. of Trees to be Planted	2000
32.	Monitoring Period	Dec., 2023 to Feb., 2024

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 30/11/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Shri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I will prepared EIA report for EC in the name of Sahu Stone Crushing Industries, Prop.- Smt Kirti Rani Sahu W/o Shri Sanjay Kumar Sahu for the “Building Stone (Khanda, Gitti, Boulders)” Project at Gata No.- 128 (Khand No.- 01), Village- Marhati, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 1.619 ha.) with my team.
3. I have personally visited the site.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
8. The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 05

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
2. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
3. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.

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4. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
 5. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UP PCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
 6. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
 7. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
 8. Combined KML of all mines in a cluster should be submitted at the time of EIA.
 9. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
 10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
 11. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
 12. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
 13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
 14. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
 15. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation.
 16. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.
6. **Building Stone (Khanda, Gitti, Boulders) Project at Gata No.- 512 Khand-03 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 0.809 ha.), Lessee- Shri Ratnesh Sahu S/o Shri Laxmi Narayan Sahu., 9663/SIA/UP/MIN/506681/2024**

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by District Level Environment Impact Assessment Authority (DEIAA), Mahoba vide its letter no. 233/Parya/DEAC/Mahoba/2018, dated 01/12/2018 for the leased area 0.809 ha with mining quantity 8090 cum/year.

Hon'ble National Green Tribunal, New Delhi passed an order dated 07/12/2022 in O.A. No. 142 of 2022 in the matter of Jayant Kumar Vs. Ministry of Environment, Forests and Climate Change. The operative part of order dated 07/12/2022 is as follows:

"...mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this

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regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986. For this purpose, MoEF&CC is directed to collect information regarding such mining leases in which environmental clearance was granted by DEIAA and the period of which has not yet expired and are still continuing in all the States and Union Territories and by issuing appropriate directions for compliance with directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 passed by this Tribunal in Satendra Pandey (supra) by re-appraisal for grant of EC by SEIAA."

In compliance of above Hon'ble NGT order Ministry of Environment, Forests and Climate Change, Govt. of India issued an Officer Memorandum F.No. IA3-22/11/2023-IA.III(E-208230), dated 28/04/2023 wherein:

"...all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. No. 142 of 2022. In view of above, it is hereby direction that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15/01/2016 and 13/09/2018 (including both dates) and all fresh ECs in the regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM"

As per Office Memorandum dated 28/04/2023 issued by MoEFCC, Govt. of India the project proponent apply for reappraisal of environmental clearance issued by DEIAA on 01/12/2018. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Khanda, Gitti, Boulders) Project at Gata No.- 512 Khand-03 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 0.809 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/506681/2024		
2.	File No. allotted by SEIAA, UP	9663		
3.	Name of Proponent	Shri Ratnesh Sahu S/o Shri Laxmi Narayan Sahu		
4.	Full correspondence address of proponent	R/o- Sabji Mandi Haidergarh, Tehsil- Haidergarh, District- Barabanki, U.P.		
5.	Name of Project	Building Stone (Khanda, Gitti, Boulders) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 512 Khand-03 (New)		
7.	Name of Village	Gauhari		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Gitti, Boulders)		
11.	Sanctioned Lease Area (in Ha.)	0.809 ha./ 2.0 Acre		
12.	Max.& Min mRL within lease area	179 mRL- 167 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 54.83"N	80° 01' 51.36"E
		B	25° 24' 59.21"N	80° 01' 55.23"E
		C	25° 24' 58.44"N	80° 01' 55.96"E
		D	25° 24' 53.33"N	80° 01' 52.61"E
14.	Total Geological Reserves	829897 m ³		
15.	Total Mineable Reserves	91168 m ³		
16.	Proposed Production / year	8090 m ³		
17.	Sanctioned Period of Mine lease	10 Years (from 02.03.2019 to 01.03.2029)		

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18.	Method of Mining	Opencast Semi-Mechanized										
19.	No.Of workers	36 (approx.)										
20.	Type of Land	Govt. revenue land										
21.	Ultimate Depth of Mining	6 meter (average)										
22.	Nearest metallled road from site	300m										
23.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking & Others</td> <td>0.40</td> </tr> <tr> <td>Suppression of dust</td> <td>1.80</td> </tr> <tr> <td>Plantation</td> <td>1.00</td> </tr> <tr> <td>Total</td> <td>3.20</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.40	Suppression of dust	1.80	Plantation	1.00	Total	3.20
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Drinking & Others	0.40											
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Total	3.20											
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027										
25.	Any litigation pending against the project or land in any court	No										
26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 1775/MMC-30/2022-23, Dated 21.12.2023										
27.	Details of Lease Area in approved DSR	Page No.-80, S.No.- 49										
28.	Proposed CER cost	1.35 Lakh										
29.	Proposed EMP cost	EMP in First Year - 11.45 Lakh EMP (Recurring Years) – 7.0 Lakh										
30.	Length and breadth of Haul Road.	Length- 300m, Width- more than 6.0 m										
31.	No. of Trees to be Planted	1000										
32.	Monitoring Period	March, 2023 to May, 2023										

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 17/11/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Shri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I will prepared EIA report for EC in the name of Shri Ratnesh Sahu S/o Shri Laxmi Narayan Sahu for the “Building Stone (Khanda, Gitti, Boulders)” Project at Gata No.- 512 Khand-03 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 0.809 ha. / 2.0 Acre) with my team.
- I have personally visited the site.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
- I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
- I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
- The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 06

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Consent on original notarized photo affidavit should be submitted regarding sharing of baseline monitoring data for the period of March to May, 2023.
2. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
3. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
4. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
5. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
6. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
7. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
8. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
9. Combined KML of all mines in a cluster should be submitted at the time of EIA.
10. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
11. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
12. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
13. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
14. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
15. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
16. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation.
17. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025**7. Building Stone (Khanda, Gitti, Boulders) Project at Gata No.-512, Khand-01 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 1.214 ha.), Lessee- Shri Dinesh Chandra Sahu S/o Shri Kallu Sahu., 9664/SIA/UP/MIN/514023/2024**

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by District Level Environment Impact Assessment Authority (DEIAA), Mahoba vide its letter no. 172/Parya/DEAC/Mahoba/2018, dated 01/12/2018 for the leased area 1.124 ha with mining quantity 12,140 cum/year.

Hon'ble National Green Tribunal, New Delhi passed an order dated 07/12/2022 in O.A. No. 142 of 2022 in the matter of Jayant Kumar Vs. Ministry of Environment, Forests and Climate Change. The operative part of order dated 07/12/2022 is as follows:

"...mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986. For this purpose, MoEF&CC is directed to collect information regarding such mining leases in which environmental clearance was granted by DEIAA and the period of which has not yet expired and are still continuing in all the States and Union Territories and by issuing appropriate directions for compliance with directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 passed by this Tribunal in Satendra Pandey (supra) by re-appraisal for grant of EC by SEIAA."

In compliance of above Hon'ble NGT order Ministry of Environment, Forests and Climate Change, Govt. of India issued an Officer Memorandum F.No. IA3-22/11/2023-IA.III(E-208230), dated 28/04/2023 wherein:

"...all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. No. 142 of 2022. In view of above, it is hereby direction that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15/01/2016 and 13/09/2018 (including both dates) and all fresh ECs in the regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM"

As per Office Memorandum dated 28/04/2023 issued by MoEFCC, Govt. of India the project proponent apply for reappraisal of environmental clearance issued by DEIAA on 01/12/2018. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P.. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Khanda, Gitti, Boulders) Mining at Gata No.- 512 Khand-01 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 1.214 ha.).

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2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/514023/2024		
2.	File No. allotted by SEIAA, UP	9664		
3.	Name of Proponent	Shri Dinesh Chandra Sahu S/o Shri Kallu Sahu		
4.	Full correspondence address of proponent	R/o- Ambedkar Nagar, Kabrai, Tehsil & District- Mahoba, U.P.		
5.	Name of Project	Building Stone (Khanda, Gitti, Boulders) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 512 Khand-01 (New)		
7.	Name of Village	Gauhari		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Gitti, Boulders)		
11.	Sanctioned Lease Area (in Ha.)	1.214 ha.		
12.	Max.& Min mRL within lease area	179 mRL- 167 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 53.33"N	80° 01' 52.61"E
		B	25° 24' 58.44"N	80° 01' 55.96"E
		C	25° 24' 56.99"N	80° 01' 58.00"E
		D	25° 24' 51.92"N	80° 01' 54.27"E
14.	Total Geological Reserves	1353510 m ³		
15.	Total Mineable Reserves	191734 m ³		
16.	Proposed Production / year	12140 m ³		
17.	Sanctioned Period of Mine lease	10 Years (18.02.2019 to 17.02.2029)		
18.	Method of Mining	Opencast Semi-Mechanized		
19.	No.Of workers	36 (approx.)		
20.	Type of Land	Govt. revenue land		
21.	Ultimate Depth of Mining	6 meter (average)		
22.	Nearest metalled road from site	300m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	1.80	
		Plantation	2.00	
		Total	4.20	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag) Mahoba vide Letter No. 1769/MMC-30/2022-23, Dated 21.12.2023		
27.	Details of Lease Area in approved DSR	Page No.-79, S.No.- 47		
28.	Proposed CER cost	1.40 Lakh		
29.	Proposed EMP cost	EMP in First Year - 13.80 Lakh EMP (Recurring Years) – 7.05 Lakh		
30.	Length and breadth of Haul Road.	Length- 300m, Width- more than 6.0 m		
31.	No. of Trees to be Planted	2000		
32.	Monitoring Period	March, 2023 to May, 2023		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

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The consultant (EIA Coordinator) also submitted an affidavit dated 23/11/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Shri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I will prepared EIA report for EC in the name of Shri Dinesh Chandra Sahu S/o Shri Kallu Sahu for the “Building Stone (Khanda, Gitti, Boulders)” Project at Gata No.- 512 Khand-01 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 1.214 ha.) with my team.
3. I have personally visited the site.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
8. The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 07

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Consent on original notarized photo affidavit should be submitted regarding sharing of baseline monitoring data for the period of March, 2023 to May, 2023.
2. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
3. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
4. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
5. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
6. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
7. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
8. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
9. Combined KML of all mines in a cluster should be submitted at the time of EIA.
10. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.

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11. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
12. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
13. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
14. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
15. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
16. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation.
17. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

8. Building Stone (Khanda, Gitti, Boulders) Project at Gata No.-512, Khand-06 (New), Village-Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 0.809 ha.), Lessee- Shri Dinesh Chandra Sahu S/o Shri Kallu Sahu., 9665/SIA/UP/MIN/514028/2024

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by District Level Environment Impact Assessment Authority (DEIAA), Mahoba vide its letter no. 180/Parya/DEAC/Mahoba/2018, dated 01/12/2018 for the leased area 0.809 ha with mining quantity 8090 cum/year.

Hon'ble National Green Tribunal, New Delhi passed an order dated 07/12/2022 in O.A. No. 142 of 2022 in the matter of Jayant Kumar Vs. Ministry of Environment, Forests and Climate Change. The operative part of order dated 07/12/2022 is as follows:

“...mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986. For this purpose, MoEF&CC is directed to collect information regarding such mining leases in which environmental clearance was granted by DEIAA and the period of which has not yet expired and are still continuing in all the States and Union Territories and by issuing appropriate directions for compliance with directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 passed by this Tribunal in Satendra Pandey (supra) by re-appraisal for grant of EC by SEIAA.”

In compliance of above Hon'ble NGT order Ministry of Environment, Forests and Climate Change, Govt. of India issued an Officer Memorandum F.No. IA3-22/11/2023-IA.III(E-208230), dated 28/04/2023 wherein:

“...all valid ECs issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. No. 142 of 2022. In view of above, it is hereby

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direction that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15/01/2016 and 13/09/2018 (including both dates) and all fresh ECs in the regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a period of one year from the date of issue of this OM. DEIAAs shall transfer all such files where ECs have been granted to concerned SEIAA within a time period of one month from issue of this OM”

As per Office Memorandum dated 28/04/2023 issued by MoEFCC, Govt. of India the project proponent apply for reappraisal of environmental clearance issued by DEIAA on 01/12/2018. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P.. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Khanda, Gitti, Boulders) Mining at Gata No.- 512 Khand-06 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area- 0.809 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/514028/2024		
2.	File No. allotted by SEIAA, UP	6465		
3.	Name of Proponent	Shri Dinesh Chandra Sahu S/o Shri Kallu Sahu		
4.	Full correspondence address of proponent	R/o- Ambedkar Nagar, Kabrai, Tehsil & District- Mahoba, U.P.		
5.	Name of Project	Building Stone (Khanda, Gitti, Boulders) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 512 Khand-06 (New)		
7.	Name of Village	Gauhari		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Gitti, Boulders)		
11.	Sanctioned Lease Area (in Ha.)	0.809 ha.		
12.	Max.& Min mRL within lease area	165 mRL- 158 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 25 04.19"N	80° 01' 49.43"E
		B	25° 25 04.97"N	80° 01' 51.43"E
		C	25° 25 02.83"N	80° 01' 52.75"E
		D	25° 25 01.12"N	80° 01' 49.42"E
14.	Total Geological Reserves	687689 m ³		
15.	Total Mineable Reserves	136143 m ³		
16.	Proposed Production / year	8090 m ³		
17.	Sanctioned Period of Mine lease	10 Years (16.02.2019 to 15.02.2029)		
18.	Method of Mining	Opencast Semi-Mechanized		
19.	No. of workers	36 (approx.)		
20.	Type of Land	Govt. revenue land		
21.	Ultimate Depth of Mining	6 meter (average)		
22.	Nearest metallised road from site	100m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	0.60	
		Plantation	1.00	
		Total	2.00	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
25.	Any litigation pending against the project or land in any court	No		

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26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag) Mahoba vide Letter No. 1768/MMC-30/2022-23, Dated 21.12.2023
27.	Details of Lease Area in approved DSR	Page No.-79, S.No.- 46
28.	Proposed CER cost	1.35 Lakh
29.	Proposed EMP cost	EMP in First Year - 11.45 Lakh EMP (Recurring Years) – 7.0 Lakh
30.	Length and breadth of Haul Road.	Length- 100m, Width- more than 6.0 m
31.	No. of Trees to be Planted	1000
32.	Monitoring Period	March, 2023 to May, 2023

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 23/11/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Shri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I will prepared EIA report for EC in the name of Shri Dinesh Chandra Sahu S/o Shri Kallu Sahu for the “Building Stone (Khanda, Gitti, Boulders)” Project at Gata No.- 512 Khand-06 (New), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 0.809 ha.) with my team.
- I have personally visited the site.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
- I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
- I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
- The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 08

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

Additional TOR:

- Consent on original notarized photo affidavit should be submitted regarding sharing of baseline monitoring data for the period of March, 2023 to May, 2023.
- Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
- To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.

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4. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
 5. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
 6. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
 7. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
 8. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
 9. Combined KML of all mines in a cluster should be submitted at the time of EIA.
 10. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
 11. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
 12. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
 13. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
 14. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
 15. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
 16. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation.
 17. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.
9. **“Building Stone (Granite Khanda, Boulder, Bailast (Gitti)” Project at Gata No.- 342/6 (KhandNo.- 07), Village- Jujhar, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area: 1.214 ha., 9666/8687/SIA/UP/MIN/502038/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 342/6(Khand No.- 07), Village- Jujhar, Tehsil- Mahoba, District- Mahoba, U.P.(Applied Area- 1.214 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. TO24B0108UP5439434N, dated: 19/04/2024.
3. The Public Hearing was organized on 28/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/502038/2024
2.	File No. allotted by SEIAA, UP	9666/8687

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3.	Name of Proponent	Shri Nitesh Kumar S/o Shri Shiv Kumar		
4.	Full correspondence address of proponent	R/o- Mohalla- Sikandarpura, Thana & Tehsil- Rath, District- Hamirpur, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) MiningProject		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 342/6(Khand No.- 07)		
7.	Name of Village	Jujhar		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned LeaseArea (inHa.)	1.214ha.		
12.	Max.& Min mRL within lease area	200 mRL- 173 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 23' 27.95"N	79° 54' 57.63"E
		B	25° 23' 28.32"N	79° 55' 02.93"E
		C	25° 23' 24.85"N	79° 55' 02.66"E
		D	25° 23' 24.83"N	79° 54' 59.50"E
14.	Total Geological Reserves	1077321 m ³		
15.	Total Mineable Reserves	264767 m ³		
16.	Total Proposed Production (in five year)	212450 m ³		
17.	Proposed Production / year	42490 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	35 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	30 meter (average)		
23.	Nearest metallad road from site	0.40 km		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking& Others	0.35	
		Suppression of dust	2.40	
		Plantation	2.00	
		Total	4.75	
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahobavide Letter No. 1091/Khanij-30, Dated 13 th October, 2023		
28.	Details of Lease Area in approved DSR	Page No.-196, S.No.- 34		
29.	Proposed CER cost	1.35 Lakh		
30.	Proposed EMP cost	EMP in First Year - 13.75 Lakh EMP (Recurring Years) – 7.0 Lakh		
31.	Length and breadth of Haul Road.	Length- 0.40 km, Width- more than 6.0 m		
32.	No. of Trees to be Planted	2000		
33.	Monitoring Period	October to December, 2022		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1.	Solar Street Light in village- Jujhar (@ Rs. 25000/Pc)		Rs. 1,00,000 (4 pcs)	Rs. 50,000 (2 pcs)	Rs. 1,00,000 (4 pcs)	Rs. 50,000 (2 pcs)
2.	Financial Aid to Primary School (eg.- Furniture, Repair, Distribution of Stationeries etc)	Rs 35,000	Rs. 35,000		Rs. 35,000	
3.	Installation of Handpump	Rs. 1,00,000		Rs. 50,000 (1pcs)		Rs. 50,000

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		(2 pcs)				(1 pcs)
4.	Installation of RO in Village Panchayat			Rs. 35,000 (1 pcs)		Rs. 35,000 (1 pcs)
	Total	Rs. 1,35,000	Rs. 1,35,000	Rs. 1,35,000	Rs. 1,35,000	Rs. 1,35,000

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 05/10/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I have prepared EIA report for the project Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 342/6(Khand No.- 07), Village- Jujhar, Tehsil- Mahoba, District- Mahoba, U.P.(Applied Area- 1.214 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 09

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.

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4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also

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- include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
 24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
 26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
 27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 31. The blasting will be done only after getting permission from the Mining Department/competent authority.

10. “Building Stone (Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 288 (Khand No.- 02), Village- Majhol, Tehsil-Charkhari, District- Mahoba, U.P. (Applied Area : 0.809 ha.), M/s Satyam Traders., 9667/8510/SIA/UP/MIN/487577/2024

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

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1. The environmental clearance is sought for Building Stone (Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 288 (Khand No.- 02), Village- Majhol, Tehsil- Charkhari, District- Mahoba, U.P. (Applied Area- 0.809 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 466/Parya/SEIAA/8510/2023, dated: 06/03/2024.
3. The Public Hearing was organized on 20/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/487577/2024		
2.	File No. allotted by SEIAA, UP	9667 / 8510		
3.	Name of Proponent	Satyam Traders, Prop.- Shri Manoj Kumar S/o Shri Khalak Singh		
4.	Full correspondence address of proponent	R/o- Village- Nauranga, Thana- Manjhgawan, Tehsil- Rath, District- Hamirpur, U.P.		
5.	Name of Project	Building Stone (Khanda, Boulder, Bailast (Gitti)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 288 (Khand No.- 02)		
7.	Name of Village	Majhol		
8.	Tehsil	Charkhari		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	0.809 ha.		
12.	Max.& Min mRL within lease area	210 mRL- 184 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 23' 44.97"N	79° 46' 35.17"E
		B	25° 23' 48.51"N	79° 46' 38.27"E
		C	25° 23' 47.22"N	79° 46' 39.74"E
		D	25° 23' 43.79"N	79° 46' 36.65"E
14.	Total Geological Reserves	1045739 m ³		
15.	Total Mineable Reserves	136021 m ³		
16.	Total Proposed Production (in five year)	50000 m ³		
17.	Proposed Production / year	10000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	34 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	6 meter (average)		
23.	Nearest metalled road from site	100m		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	0.60	
		Plantation	1.00	
		Total	2.00	
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 377/M.M.C.-30/2023-24, Dated 12 th June, 2023		
28.	Details of Lease Area in approved DSR	Page No.-194, S.No.- 28		
29.	Proposed CER cost	1.30 Lakh		
30.	Proposed EMP cost	EMP in First Year – 11.40 Lakh EMP (Recurring Years) – 6.95 Lakh		
31.	Length and breadth of Haul Road.	Length- 100m, Width- more than 6.0 m		
32.	No. of Trees to be Planted	1000		
33.	Monitoring Period	March-May, 2023		

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5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1.	Construction of Community Toilet in Majhol village (@ Rs. 50000/Nos)	Rs. 1,00,000 (2 Nos)				Rs. 1,00,000 (2 Nos)
2.	Solar Street Light in Majhol village (@ Rs. 25000/Pc)				Rs. 1,00,000 (4 pcs)	
3.	Hand Pump Installation for Drinking Water Facility in Majhol village (@ Rs. 50000)		Rs. 50,000 (2 Nos)			
4.	Repair of furniture and stationary distribution in primary school in Majhol village			Rs. 1,00,000		
5.	Installation of RO facility in Panchayat Bhawan Majhol		Rs. 50,000			
6.	Avenue Plantation at village	Rs. 30,000	Rs. 30,000	Rs. 30,000	Rs. 30,000	Rs. 30,000
	Total	Rs. 1,30,000	Rs. 1,30,000	Rs. 1,30,000	Rs. 1,30,000	Rs. 1,30,000

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/04/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I have prepared EIA report for EC in the name of M/s Satyam Traders, Prop.- Shri Manoj Kumar S/o Shri Khalak Singh for the "Building Stone (Khand, Boulder, Bailast (Gitti))" Project at Gata No.- 288 (Khand No.- 02), Village- Majhol, Tehsil- Charkhari, District- Mahoba, U.P. (Applied Area : 0.809 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 10

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

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1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.

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17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.

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30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
31. The blasting will be done only after getting permission from the Mining Department/competent authority.

11. “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 93 (Khand No.- 09), Village- Bari, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 1.012ha., 9668/8506/SIA/UP/MIN/487820/2024

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 93(Khand No.- 09), Village- Bari, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area- 1.012 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 440/Parya/SEIAA/8506/2023, dated: 06/03/2024.
3. The Public Hearing was organized on 20/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/487820/2024		
2.	File No. allotted by SEIAA, UP	9668/8506		
3.	Name of Proponent	Smt. Sukirti Singh W/o Shri Ramkishore Singh		
4.	Full correspondence address of proponent	R/o- Mohalla-Gandhi Nagar, Tehsil & Distt.-Mahoba, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 93(Khand No.- 09)		
7.	Name of Village	Bari		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	1.012 ha.		
12.	Max.& Min mRL within lease area	181 mRL- 165 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 55.57"N	79° 55' 15.93"E
		B	25° 24' 55.52"N	79° 55' 16.84"E
		C	25° 24' 53.39"N	79° 55' 19.32"E
		D	25° 24' 50.26"N	79° 55' 17.17"E
	E	25° 24' 51.30"N	79° 55' 15.40"E	
14.	Total Geological Reserves	856086 m ³		
15.	Total Mineable Reserves	264303 m ³		
16.	Total Proposed Production (in five year)	100000 m ³		
17.	Proposed Production / year	20000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	35 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	12 meter (average)		
23.	Nearest metalled road from site	100m		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	

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		Suppression of dust	0.60
		Plantation	2.00
		Total	3.00
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027	
26.	Any litigation pending against the project or land in any court	No	
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag), Mahoba vide Letter No. 808/MMC-30/2023-24, Dated 01.08.2023	
28.	Details of Lease Area in approved DSR	Page No.-191, S.No.- 20	
29.	Proposed CER cost	1.35 Lakh	
30.	Proposed EMP cost	EMP in First Year - 13.75 Lakh EMP (Recurring Years) – 7.0 Lakh	
31.	Length and breadth of Haul Road.	Length- 100m, Width- more than 6.0 m	
32.	No. of Trees to be Planted	2000	
33.	Monitoring Period	March- May, 2023	

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1	Solar Street Light (@ Rs. 25000/Pc)		Rs. 1,00,000 (4 pcs)		Rs. 1,00,000 (4 pcs)	
2	Financial Aid to Primary School (eg.- Computer, Stationary etc)	Rs 35,000				Rs. 1,35,000
3	Avenue Plantation/ plantation in community area in village Bari		Rs. 35,000	Rs. 35,000	Rs. 35,000	
4	Hand Pump Installation for Drinking Water Facility (@ Rs. 50000)	Rs. 1,00,000 (2 Nos)		Rs. 1,00,000 (2 Nos)		
	Total	Rs. 1,35,000	Rs. 1,35,000	Rs. 1,35,000	Rs. 1,35,000	Rs. 1,35,000

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/07/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I have prepared EIA report for EC in the name of Smt. Sukirti Singh W/o Shri Ramkishore Singh for the "Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 93 (Khand No.- 09), Village- Bari, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 1.012 ha.) with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivesh Portal.

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6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 11

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate

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(if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.

11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located

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- nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 31. The blasting will be done only after getting permission from the Mining Department/competent authority.

12. “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 339 (KhandNo.- 33), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (AppliedArea : 2.024 ha., 9669/8508/SIA/UP/MIN/493149/2024

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 339 (Khand No.- 33), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area- 2.024 ha.), M/s Sukirti Contractor & Supplier.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 442/Parya/SEIAA/8508/2023, dated: 06/03/2024.
3. The Public Hearing was organized on 28/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/493149/2024		
2.	File No. allotted by SEIAA, UP	9669/8508		
3.	Name of Proponent	Sukirti Contractor & Supplier, Prop.- Shri Shivam Singh S/o Shri Ramkishore Singh		
4.	Full correspondence address of proponent	R/o- Gandhi Nagar, Bajrang Chauk, Tehsil & District- Mahoba, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) MiningProject		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 339(Khand No.- 33)		
7.	Name of Village	Daharra		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned LeaseArea (inHa.)	2.024ha.		
12.	Max.& Min mRL within lease area	229 mRL- 204 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 20' 05.84"N	79° 58' 05.31"E
		B	25° 20' 04.60"N	79° 58' 10.68"E

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		C	25° 20' 00.25"N	79° 58' 10.80"E
		D	25° 20' 01.57"N	79° 58' 05.36"E
14.	Total Geological Reserves	2754102 m ³		
15.	Total Mineable Reserves	478041 m ³		
16.	Total Proposed Production (in five year)	250000 m ³		
17.	Proposed Production / year	50000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	36 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	24 meter (average)		
23.	Nearest metalled road from site	300m		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking& Others	0.40	
		Suppression of dust	1.80	
		Plantation	2.00	
		Total	4.20	
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 807/M.M.C.-30/2023-24, Dated 01 st August, 2023		
28.	Details of Lease Area in approved DSR	Page No.- 193, S.No.- 25		
29.	Proposed CER cost	1.45 Lakh		
30.	Proposed EMP cost	EMP in First Year – 16.15 Lakh EMP (Recurring Years) – 7.10 Lakh		
31.	Length and breadth of Haul Road.	Length- 300m, Width- more than 6.0 m		
32.	No. of Trees to be Planted	3000		
33.	Monitoring Period	March 2023 to May, 2023		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1	Solar Street Light (@ Rs. 25000/Pc)		Rs. 50,000 (2 Nos)	Rs. 1,00,000 (4 pcs)		
2	Hand Pump Installation for Drinking Water Facility (@ Rs. 50000)	Rs. 1,00,000 (2 Nos)	Rs. 50,000 (1 Nos)		Rs. 1,00,000 (2 Nos)	Rs. 1,00,000 (2 Nos)
3	Installation of R.O. plant at Daharra H.S. School				Rs. 45000	Rs. 45000
4	Distribution of stationary & study material to primary school	Rs. 45,000	Rs. 45,000	Rs. 45,000		
	Total	Rs. 1,45,000	Rs. 1,45,000	Rs. 1,45,000	Rs. 1,45,000	Rs. 1,45,000

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 14/08/2024 mentioning is as follows:

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1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I have prepared EIA report for EC in the name of Sukirti Contractor & Supplier, Prop.- Shri Shivam Singh S/o Shri Ramkishore Singh for the “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 339 (Khand No.- 33), Village- Daharra, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 2.024 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 12

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall

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- ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
 10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
 11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
 12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 14. The project proponent should explore the possibilities of rainwater harvesting.
 15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
 18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
 19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
 20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
 24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

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material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
31. The blasting will be done only after getting permission from the Mining Department/competent authority.

13. “Sand- Bajri-Boulders in Mixed State (RBM) Mine” located at Gata No. 421 Mi, Village- Kamruddin Nagar Tehsil- Nagina, and District- Bijnor (U.P.) Prop. Shri Iqbal Ahmed., AREA: 1.16., 9671/SIA/UP/MIN/520681/2025

RESOLUTION AGAINST AGENDA NO. 13

This case will be taken up after submission of replenishment study report to SEIAA and its uploading on the portal of District and Directorate of Geology and Mining.

14. “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 1 (Khand No.- 09), Village- Baghwa, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 0.580 ha., 9670/8640/SIA/UP/MIN/502025/2024

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 01 (Khand No.- 09), Village- Baghwa, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area- 0.580 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 473/Parya/SEIAA/8638/2023, dated: 13/03/2024.

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3. The Public Hearing was organized on 28/06/2024. Final EIA report submitted by the project proponent on 25/01/2025.

4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/502025/2024		
2.	File No. allotted by SEIAA, UP	9670/8640		
3.	Name of Proponent	Shri Harish Kumar Sahu S/o Shri Raja Bhaiya Sahu		
4.	Full correspondence address of proponent	R/o- Pahara, Teh. & Distt.- Mahoba, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 01(Khand No.- 09)		
7.	Name of Village	Baghwa		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	0.580 ha.		
12.	Max.& Min mRL within lease area	176 mRL- 165 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 24' 21.70"N	80°00' 39.45"E
		B	25° 24' 17.94"N	80°00' 41.05"E
		C	25° 24' 19.96N	80°00' 36.63"E
14.	Total Geological Reserves	516207 m ³		
15.	Total Mineable Reserves	86247 m ³		
16.	Total Proposed Production (in five year)	50000 m ³		
17.	Proposed Production / year	10000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	35 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	6 meter (average)		
23.	Nearest metalled road from site	100m		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	0.60	
		Plantation	1.00	
		Total	2.00	
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. NABET/EIA/24-27/RA0372 Validity upto -30/11/2027		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (KhananAnubhag) Mahoba vide Letter No. 972/MMC-30/2023-24, Dated- 28.08.2023		
28.	Details of Lease Area in approved DSR	Page No.- 192, S.No.- 23		
29.	Proposed CER cost	1.30 Lakh		
30.	Proposed EMP cost	EMP in First Year - 11.40 Lakh EMP (Recurring Years) – 6.95 Lakh		
31.	Length and breadth of Haul Road.	Length- 100m, Width- more than 6.0 m		
32.	No. of Trees to be Planted	1000		
33.	Monitoring Period	March to May, 2023		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
1	Solar Street Light in village- Baghwa (@ Rs. 25000/Pc)		Rs. 1,00,000 (4 pcs)	Rs. 50,000 (2 pcs)	Rs. 1,00,000 (4 pcs)	Rs. 50,000 (2 pcs)
2	Financial Aid to Primary School (eg.- Furniture, Repair, Distribution of	Rs 30,000	Rs. 30,000		Rs. 30,000	

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	Stationeries etc)					
3	Installation of Handpump	Rs. 1,00,000 (2 pcs)		Rs. 50,000 (1pcs)		Rs. 50,000 (1pcs)
4	Installation of RO in Village Panchayat			Rs. 30,000 (1 pcs)		Rs. 30,000 (1 pcs)
	Total	Rs. 1,30,000	Rs. 1,30,000	Rs. 1,30,000	Rs. 1,30,000	Rs. 1,30,000

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 21/10/2024 mentioning is as follows:

1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I have prepared EIA report for EC in the name of Shri Harish Kumar Sahu S/o Shri Raja Bhaiya Sahu for the “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 1 (Khand No.- 09), Village- Baghwa, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 0.580 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 14

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than

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- the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
 4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
 6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
 7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
 8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
 9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
 10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
 11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
 12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 14. The project proponent should explore the possibilities of rainwater harvesting.
 15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
 18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.

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19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
31. The blasting will be done only after getting permission from the Mining Department/competent authority.

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025**15. Group Housing Project at Plot No: - GH-02/4A, Sector-76, Noida, District- Gautam Buddha Nagar, U.P., 9672/SIA/UP/INFRA2/520726/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult, Delhi. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Group Housing project at Plot No: - GH-02/4A, Sector-76, Noida, District- Gautam Buddha Nagar, U.P., M/s Solid Properties Pvt. Ltd.
2. Plot Area of the project is 8067.7 m² and total built-up area is 67,122.22 m².
3. Maximum no. of Floor will be LG+UG+St.+Ser.+34 and maximum height of the building will be 134.05 m.
4. Estimated cost of the total project will be Rs. 209 Cr.
5. Site surrounding details:

S. No.	Particulars	Details
1.	Nearest Major Roads	Noida - Greater Noida Expressway, 4.21 Km, SW direction NH-24, 7.25 Km, N direction NH-2, 9.68 Km, SW direction Greater Noida West Link Road, 6.06 Km, NE direction
2.	Nearest Railway Station	Ghaziabad Railway Station , 10.67 Km, W direction Tuglakabad Railway Station , 13.24 Km, SW direction
3.	Nearest Airport	Safdarjung airport, 16.55 Km, NW direction Indira Gandhi International Airport: 24.71 Km, W
4.	Nearest Town/ City	The project falls within the vicinity of Noida city.
5.	River/Aquatic Body	Hindon River, 3.42Km, SE direction Yamuna River, 5.97Km, SW direction Sanjay Lake , 8.75 Km, NW direction Noida Drain, 130 m, SW direction
6.	Hills/ Valleys	Not within 10 km from the project site
7.	Site Topography	Plain
8.	National Parks/ Wildlife Sanctuaries	Okhla Bird Sanctuary, 6.73 Km, SW direction
9.	State Boundary	Haryana- U.P Border, 6.71 Km, SW direction
10.	Reserved/ Protected Forests/ Biodiversity	Not within 10 Km
11.	Seismicity	The study area falls under Seismic Zone-IV

6. Land Utilization details:

S. No.	Particulars	Area (sqm)	% w r t plot area
1	Ground Coverage Area	2423.70	30.05
2	Green Area	4000.00	49.58
3	Road/Paved & Parking Area	1644.00	20.37
4	Total Plot Area	8067.70	100

7. Salient features details:

SN	Description	Particulars	Unit
GENERAL			
1.	Plot Area	8067.7	SQM
2.	Proposed Built Up Area	67,122.22	SQM
3.	Number of Building Blocks	2	NOS
4.	Total no of Saleable DU's	126	NOS
5.	Max Height of Building (Up to Terrace)	134.05	M
6.	Max No of Floors	LG+UG+St.+Ser.+34	NOS
7.	Cost of Project	209	CR
8.	Expected Population	807	PERSONS
9.	Permissible Ground Coverage Area (@35%)	2823.700	SQM

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10.	Proposed Ground Coverage Area (30.04%)	2423.700	SQM
11.	Permissible FAR Area	33884.340	SQM
12.	Proposed FAR Area	33884.340	SQM
13.	Proposed NoN FAR Area	33,237.88	SQM
14.	Proposed Built Up Area	67122.22	SQM
WATER			
15.	Total Water Requirement	124	KLD
16.	Fresh water requirement	86	KLD
17.	Waste water Generation	51	KLD
18.	Proposed STP Capacity	65	KLD
19.	Treated Water Available for Reuse	46	KLD
20.	Recycled Water	38	KLD
21.	Surplus Treated water	8	KLD
RAIN WATER HARVESTING			
22.	Rain Water Harvesting Potential	92.17	CUM
23.	No of RWH of Pits Proposed	2	NOS
PARKING			
24.	Total Parking required	424	ECS
25.	Total Proposed Parking	427	ECS
26.	Proposed Stilt Parking	3	ECS
27.	Proposed Lower Basement Parking	169	ECS
28.	Proposed Upper Basements Parking	255	ECS
GREEN AREAS			
29.	Required Green Area	2622	SQM
30.	Proposed Green Area	4000.00	SQM
WASTE GENERATION			
31.	Municipal Solid Waste Generation	0.36	TPD
32.	Bio Degradable waste	0.17	TPD
33.	Quantity of Sludge Generated from STP	5.14	KG/DAY
POWER			
34.	Total Power Requirement	1226.00	KW
35.	DG set backup	1880	KVA
36.	No. of DG Sets	3 (1x750+1x630+1x500)	Nos.

8. Population details:

POPULATION			
RESIDENTIAL	DU'S	POP/DU	TOTAL
DUs	126	5	630
TOTAL	126		630
NON-RESIDENTIAL			
Shops		LS	24
Club		LS	30
Facility Management Staff		LS	60
TOTAL			114
VISITORS			
Res. VISITORS			63
Total Visitors			63
TOTAL POPULATION			807

9. Water requirement details:

WATER REQUIREMENT			
	POPULATION/ AREA/UNIT	RATE IN LTS	TOTAL QTY IN KL
RESIDENTIAL			
DOMESTIC	630	65	41
FLUSHING	630	21	13
NON RESIDENTIAL (Working)			
DOMESTIC	114	25	2.85

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FLUSHING	114	20	2.28
VISITORS			
DOMESTIC	63	5	0.32
FLUSHING	63	10	0.63
TOTAL POPULATION	807		
FILTER BACKWASH			42.00
GARDENING	4000.00	5	20.00
DG COOLING	1880	0.25	1.9
TOTAL WATER REQUIREMENT			124
Source			Quantity (kld)
Fresh water from municipal supply for domestic requirement			86
Recycle of treated water from onsite STP			38
Total water source			124
surplus treated to be used for nearby construction activities			8

10. Waste Water details:

- Estimated Sewage Generation: 51 kld
- Generated Sewage will be treated in on-site STP: 65 kld
- Proposed treatment methodology: MBBR (Treatment up to tertiary level).
- 38 KLD treated water will be recycled which will be reused for horticulture, DG cooling, road washing and toilet flushing.
- 8 KLD Surplus Treated water will be used for Nearby construction activities

11. Landscape Details:

Plot Area	8067.7 Sqm
Proposed Green Area (49.5 %)	4000 sqm
Required No of Trees	101 Nos.
Proposed No. of trees	101 Nos.

12. Parking details:

Sl. No.	Description	Total Quantity	Unit
1.	Total Parking required	424	ECS
2.	Total Proposed Parking	427	ECS
3.	Proposed Stilt Parking	3	ECS
4.	Proposed Lower Basement Parking	169	ECS
5.	Proposed Upper Basements Parking	255	ECS

13. Solid Waste Generation details:

Municipal Solid Waste Generation	0.36	TPD
Bio Degradable waste	0.17	TPD
Quantity of Sludge Generated from STP	5.14	KG/DAY

14. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Expenditure	Amount	2025	2026	2027
1.	Adoption of primary school of Village Sarfabad	81	27	27	27
2.	Development of smart classes in primary School of Village Sarfabad	75	25	25	25
3.	Installation of solar lights in Primary School of Village Sarfabad	78	26	26	26
4.	Skill development program in Primary School of Village Sarfabad	78	26	26	26
	Total	312	104	104	104

15. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 06/03/2025 mentioning is as follows:

1. I, Soumya Dwivdei, S/o Late MM Tripathi is EIA Coordinator of M/s Parivesh Environmental Engineering Services.

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2. I, have prepared the Form-1, 1A, conceptual plan for Group Housing project at Plot No: - GH-02/4A, Sector-76, Noida, District- Gautam Buddh Nagar, U.P., M/s Solid Properties Pvt. Ltd. with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required submitted along with Application of Form-1, 1A, conceptual plan report are true and correct.
5. I certify that this project has been uploaded for this first time on Parivesh portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
7. The Form-1, 1A, conceptual plan report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 15

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:

Specific Conditions:

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.
9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.

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12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

16. Corporate Building at Plot No. 02, Sector-127, Noida, District- Gautam Buddh Nagar, U.P., by M/s Business Bay Corporate Tower Pvt. Ltd., 9673/SIA/UP/INFRA2/520894/2025

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Ltd. The Committee Member raises the queries related to the proposed project. PP/Consultant could not reply satisfactorily. PP/consultant has assured that they will submit the documents/information as per committee instructions. Therefore, the committee directed the project proponent to submit following information:

1. NOC from Airport Authority of India regarding height of building.
2. Structural stability certificate vetted by reputed institution.
3. NOC from fire department.
4. No responsible person present during the appraisal of the project. Therefore, the committee directed the project proponent to present in the next meeting.

The matter will be discussed after submission of above information on prescribed portal.

17. Sand/Morrum mining from Riverbed of Yamuna River at Village- Bendakhadar, Gata No.- 2/4, 2/23, 2/24, & 2/28 (Khand No.-02), Tehsil- Banda, District- Banda, Uttar Pradesh, Project Proponent- M/s S. B. Catering Service (Prop.- Smt Sarita Bhim Saria), Lease Area- 21.0 Ha., 9674/SIA/UP/MIN/521143/2025

RESOLUTION AGAINST AGENDA NO. 17

This case will be taken up after submission of replenishment study report to SEIAA and its uploading on the portal of District and Directorate of Geology and Mining.

18. Sand/Morrum mining from Riverbed of Ken River at Gata No.-60., Village- Sadi Khadar, Tehsil-Pailani, District- Banda, Uttar Pradesh, Project Proponent- M/s A. R. CONSTRUCTION (Proprietor – Smt. Anita Sharma), Area of 18.00 Ha., 9675/SIA/UP/MIN/521209/2025

RESOLUTION AGAINST AGENDA NO. 18

This case will be taken up after submission of replenishment study report to SEIAA and its uploading on the portal of District and Directorate of Geology and Mining.

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025**19. "Ordinary Earth Mining Project" at Gata No.- 456, 458, 463, 457, 455, 465, 466, 459, 460, 461, 462, 464 Village: Dewarakala, Tehsil: Unnao, District- Unnao, Uttar Pradesh, Area- 2.1855 Ha., 9676,SIA/UP/MIN/521520/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Green Enviro Engineers Pvt. Ltd, Kanpur. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for "Ordinary Earth Mining Project" at Gata No.- 456, 458, 463, 457, 455, 465, 466, 459, 460, 461, 462, 464 Village: Dewarakala, Tehsil: Unnao, District- Unnao, Uttar Pradesh,(Leased Area: 2.1855 Ha.)
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/521520/2025																														
2.	File No. allotted by SEIAA, UP	9676																														
3.	Name of Proponent	Shri Chandra Pal Singh S/o Shri Shiv Pal Singh																														
4.	Full correspondence address of Proponent	R/o- Plot No. 38, Arazi No-1101, Bairi, Akbarpur, Kachar, Kanpur Nagar.																														
5.	Name of Project	Ordinary Earth/Soil Excavation/Mining Project																														
6.	Project Location (Plot. Khasra/Gata No.)	456, 458, 463, 457, 455, 465, 466, 459, 460, 461, 462, 464																														
7.	Name of Village	Dewarakala																														
8.	Tehsil	Unnao																														
9.	District	Unnao																														
10.	Name of Minor Mineral	Ordinary Earth/Soil																														
11.	Sanctioned Lease Area (in Ha.)	2.1855																														
12.	Max. & Min mRL within lease area	The highest level is 148.00mRL The lowest level is 145.50mRL																														
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata Nos</th> <th>Pillar, Latitude, Longitude</th> </tr> </thead> <tbody> <tr> <td>456,</td> <td>A/ 26°31'16.81"N 80°24'38.82"E</td> </tr> <tr> <td>458,</td> <td>B/ 26°31'18.60"N 80°24'41.13"E</td> </tr> <tr> <td>463,</td> <td>C/ 26°31'17.20"N 80°24'42.63"E</td> </tr> <tr> <td>457,</td> <td>D/ 26°31'17.36"N 80°24'43.03"E</td> </tr> <tr> <td>455,</td> <td>E/ 26°31'17.05"N 80°24'43.82"E</td> </tr> <tr> <td>465,</td> <td>F/ 26°31'17.72"N 80°24'44.37"E</td> </tr> <tr> <td>466,</td> <td>G/ 26°31'16.35"N 80°24'46.87"E</td> </tr> <tr> <td>459,</td> <td>H/ 26°31'15.42"N 80°24'46.21"E</td> </tr> <tr> <td>460,</td> <td>I/ 26°31'16.01"N 80°24'45.28"E</td> </tr> <tr> <td>461,</td> <td>J/ 26°31'15.29"N 80°24'44.47"E</td> </tr> <tr> <td>462,</td> <td>K/ 26°31'14.38"N 80°24'45.62"E</td> </tr> <tr> <td>464,</td> <td>L/ 26°31'11.97"N 80°24'42.83"E</td> </tr> <tr> <td></td> <td>M/ 26°31'14.89"N 80°24'39.95"E</td> </tr> <tr> <td></td> <td>N/ 26°31'15.67"N 80°24'40.72"E</td> </tr> </tbody> </table>	Gata Nos	Pillar, Latitude, Longitude	456,	A/ 26°31'16.81"N 80°24'38.82"E	458,	B/ 26°31'18.60"N 80°24'41.13"E	463,	C/ 26°31'17.20"N 80°24'42.63"E	457,	D/ 26°31'17.36"N 80°24'43.03"E	455,	E/ 26°31'17.05"N 80°24'43.82"E	465,	F/ 26°31'17.72"N 80°24'44.37"E	466,	G/ 26°31'16.35"N 80°24'46.87"E	459,	H/ 26°31'15.42"N 80°24'46.21"E	460,	I/ 26°31'16.01"N 80°24'45.28"E	461,	J/ 26°31'15.29"N 80°24'44.47"E	462,	K/ 26°31'14.38"N 80°24'45.62"E	464,	L/ 26°31'11.97"N 80°24'42.83"E		M/ 26°31'14.89"N 80°24'39.95"E		N/ 26°31'15.67"N 80°24'40.72"E
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14.	Total Geological Reserves	54637.5m ³																														
15.	Total Mineable Reserve	44116m ³																														
16.	Total Proposed Production (in five year)	44116m ³ only for 3.0 Months period																														
17.	Proposed Production /year	NA																														
18.	Sanctioned Period of Mine lease	3 Months																														
19.	No. of worker	20																														
20.	Type of Land	Private land./Non Forest Land																														
21.	Ultimate of Depth of Mining	2.50 m (as per Mining Plan)																														
22.	Nearest metalled road from site	0.70km																														
23.	Water Requirement	<table border="1"> <tr> <td colspan="2">PURPOSE</td> </tr> <tr> <td>Drinking</td> <td>- 0.10 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 4.20 KLD</td> </tr> </table>	PURPOSE		Drinking	- 0.10 KLD	Suppression of dust	- 4.20 KLD																								
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		Plantation	- 0.10 KLD
		Others (if any)	- 0.00 KLD
		Total	- 4.40KLD
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Green Enviro Engineers Pvt. Ltd, Kanpur NABET/EIA/2124/IA0086	
25.	Any litigation pending against the project or land in any court	No	
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No.-2217 Dated-23/01/2025	
27.	Details of Lease Area in approved DSR	NA	
28.	Proposed EMP cost	0.90 Lacs	
29.	Length and breadth of Haul Road	Length-700m, Breadth-6 m	
30.	No. of Trees to be Planted	20	
31.	Monitoring Period	NA	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

In order to improve the quality of life of the nearby villagers of the project site, project proponent has to spent a sum of 2% of the total cost of the project under this plan.

- Project cost – Rs-16.0/- lacs for 3 Month plan period.
 - CER Cost @ 2%-Rs-32,000/-
 - Taoesy 1200W Solar Lights Outdoor, 120000LM LEDs Solar Powered Commercial Street Lights Outdoor IP65 Waterproof with Remote Control Dusk to Dawn Security Led Light for Yard, Garden, Pathway, Playground near Aadarsh Talaab of Village **Dewarakala** with consultation of Gram Pradhan with cost of around Rs-35526/- in which Rs- 30526/Piece & 5000/- for Installation.
 - 20 Plant of Ficus religiosa (Peepal) will be proposed in Peripheri of Aadarsh Talaab of Village Dewarakala, with consultation of Gram Pradhan .
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
 5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
 6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
 7. There is no litigation pending in any court regarding this project.
 8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 04/03/2025 mentioning is as follows:

1. I, Chandra Shekhar Ajad S/o Shri Radhey Shyam is EIA Coordinator of M/s Green Enviro Engineers Pvt. Ltd, Kanpur.
2. I have prepared EMP report for the proposal (EC) in File No.-9676, Proposal No.-SIA/UP/MIN/521520/2025, Name-Shri Chandra Pal Singh S/o Shri Shiv Pal Singh, R/o- Plot No-38, Arazi No-1101, Bairi, Akbarpur, Kachar, Kanpur Nagar.of “Ordinary Earth/Soil Excavation/mining Project” located at Gata No.-456, 458, 463, 457, 455, 465, 466, 459, 460, 461, 462, 464Village:Dewarakala, Tehsil: Unnao, District- Unnao, Uttar Pradesh”with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EMP preparations are true and correct.

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5. I certify that this project has been uploaded for the first time on Parivesh Portal. In case the project has been uploaded for the 2nd time that is only after the withdrawal of previous project has been accepted by SEIAA, UP on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 19

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

20. “Ordinary Earth Mining Project” at Gata No.- 1415, 1421, 1416, 1417, 1418, 1419, 1420 Village: Sarosi, Tehsil: Unnao, District- Unnao, Uttar Pradesh, Area 0.785 Ha., 9677/SIA/UP/MIN/521559/2025

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Green Enviro Engineers Pvt. Ltd, Kanpur. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mining Project” at Gata No.- 1415, 1421, 1416, 1417, 1418, 1419, 1420 Village: Sarosi, Tehsil: Unnao, District- Unnao, Uttar Pradesh, (Lease Area: 0.785 Ha.)
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/521559/2025																				
2.	File No. allotted by SEIAA, UP	9677																				
3.	Name of Proponent	Ajay Singh S/o Amresh Bahadur Singh																				
4.	Full correspondence address of Proponent	R/o- Village and Post-Thana, PS-Makhi, Tehsil-UnnaoSadar, Unnao, Uttar Pradesh.																				
5.	Name of Project	Ordinary Earth/Soil Excavation/Mining Project																				
6.	Project Location (Plot. Khasra/Gata No.)	1415, 1421, 1416, 1417, 1418, 1419, 1420																				
7.	Name of Village	Sarosi																				
8.	Tehsil	Unnao																				
9.	District	Unnao																				
10.	Name of Minor Mineral	Ordinary Earth/Soil																				
11.	Sanctioned Lease Area (in Ha.)	0.785																				
12.	Max. & Min mRL within lease area	The highest level is 145.00mRL The lowest level is 142.50mRL																				
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata Nos</th> <th>Pillar, Latitude, Longitude</th> </tr> </thead> <tbody> <tr> <td>1415,</td> <td>A/ 26°34'14.89"N 80°24'56.94"E</td> </tr> <tr> <td>1421,</td> <td>B/ 26°34'13.94"N 80°24'58.92"E</td> </tr> <tr> <td>1416,</td> <td>C/ 26°34'12.14"N 80°25'0.12"E</td> </tr> <tr> <td>1417,</td> <td>D/ 26°34'10.38"N 80°24'58.22"E</td> </tr> <tr> <td>1418,</td> <td>E/ 26°34'10.83"N 80°24'57.53"E</td> </tr> <tr> <td>1419,</td> <td>F/ 26°34'11.06"N 80°24'57.68"E</td> </tr> <tr> <td>1420</td> <td>G/ 26°34'11.76"N 80°24'56.17"E</td> </tr> <tr> <td></td> <td>H/ 26°34'13.47"N 80°24'57.13"E</td> </tr> <tr> <td></td> <td>I/ 26°34'13.67"N 80°24'56.47"E</td> </tr> </tbody> </table>	Gata Nos	Pillar, Latitude, Longitude	1415,	A/ 26°34'14.89"N 80°24'56.94"E	1421,	B/ 26°34'13.94"N 80°24'58.92"E	1416,	C/ 26°34'12.14"N 80°25'0.12"E	1417,	D/ 26°34'10.38"N 80°24'58.22"E	1418,	E/ 26°34'10.83"N 80°24'57.53"E	1419,	F/ 26°34'11.06"N 80°24'57.68"E	1420	G/ 26°34'11.76"N 80°24'56.17"E		H/ 26°34'13.47"N 80°24'57.13"E		I/ 26°34'13.67"N 80°24'56.47"E
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14.	Total Geological Reserves	19625m ³
15.	Total Mineable Reserve	15778m ³
16.	Total Proposed Production (in five year)	15778m ³ only for 3.0 Months period
17.	Proposed Production /year	NA
18.	Sanctioned Period of Mine lease	3 Months
19.	No. of worker	10
20.	Type of Land	Private land./Non Forest Land
21.	Ultimate of Depth of Mining	2.50 m (as per Mining Plan)
22.	Nearest metalled road from site	0.615km
23.	Water Requirement	PURPOSE
		Drinking - 0.05 KLD
		Suppression of dust - 3.69 KLD
		Plantation - 0.05 KLD
		Others (if any) - 0.00 KLD
		Total - 3.79KLD
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Green Enviro Engineers Pvt. Ltd, Kanpur NABET/EIA/2124/IA0086
25.	Any litigation pending against the project or land in any court	No
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No.-2197 Dated-18/01/2025
27.	Details of Lease Area in approved DSR	NA
28.	Proposed EMP cost	0.75Lacs
29.	Length and breadth of Haul Road	Length-615m, Breadth-6 m
30.	No. of Trees to be Planted	10
31.	Monitoring Period	NA

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

In order to improve the quality of life of the nearby villagers of the project site, project proponent has to spend a sum of 2% of the total cost of the project under this plan.

- Project cost – Rs-10.0/- lacs for 3 Month plan period.
 - CER Cost @ 2%-Rs-20,000/-
 - Installation of NingMar 120W Pearl Outdoor Solar Street Light Sensor Waterproof with Remote Control Dusk to Dawn Security Led Light for Yard, Garden, Pathway, Playground near Aadarsh Talaab of Village Sarsoi with consultation of Gram Pradhan with cost of around Rs-25524/- in which Rs- 20524/Piece & 5000/- for Installation.
 - 10 Plant of Ficus religiosa (Peepal) will be proposed in Peripheri of Aadarsh Talaab of Village Sarsoi, with consultation of Gram Pradhan.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
 5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
 6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
 7. There is no litigation pending in any court regarding this project.
 8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 04/03/2025 mentioning is as follows:

1. I, Chandra shekhar Ajad S/o Shri Radhey Shyam is EIA Coordinator of Green Enviro Engineers Pvt. Ltd, Kanpur.
2. I have prepared EMP report for the proposal (EC) in File No.-9677, Proposal No.-SIA/UP/MIN/521559/2025, Name-Ajay Singh S/o Amresh Bahadur Singh, R/o- Village and Post-Thana, PS-Makhi, Tehsil-Unnao Sadar, Unnao, Uttar Pradesh of "Ordinary Earth/Soil

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Excavation/mining Project” located at Gata No.-1415, 1421, 1416, 1417, 1418, 1419, 1420 Village: Sarosi, Tehsil: Unnao, District- Unnao, Uttar Pradesh” with my team.

3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EMP preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal. In case the project has been uploaded for the 2nd time that is only after the withdrawal of previous project has been accepted by SEIAA, UP on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 20

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

21. “Building Stone Khanda, Boulders, (Gitti) Mining Project” at Gata No. 979 (Khand- 02) Village- Gahra, Tehsil- Sadar & District- Mahoba, Uttar Pradesh. Proponent- Shri Divyanshu Singh, Area- 2.429 ha., 9678/SIA/UP/MIN/521632/2025

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for “Building Stone Khanda, Boulders, (Gitti) Mining Project” located at Gata No. 979 (Khand- 02) Village- Gahra, Tehsil- Sadar & District- Mahoba, Uttar Pradesh, (Leased Area- 2.429 Ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/521632/2025		
2.	File no. allotted by SEIAA, UP	9678		
3.	Name of proponent	Shri Divyanshu Singh, S/o – Shri Dilip Kumar Singh		
4.	Full correspondence address of proponent.	Proprietor - Shri Divyanshu Singh, S/o - Shri Dilip Kumar Singh, R/o – Kallu Kuah, Tehsil & District Banda (U.P.)		
5.	Name of Project	Building Stone, as (Khanda, Gitti and Boulder) Mining Project		
6.	Project location (Plot / Khasra / Gata No.)	Gata No. 979 (Khand- 02)		
7.	Name of Village	Gahra		
8.	Tehsil	Sadar		
9.	District.	Mahoba		
10.	Name of Minor Mineral	Building Stone, as (Khanda, Gitti and Boulder)		
11.	Sanction Lease Area (in Ha.)	2.429 Ha.		
12.	Max. & Min mRL within lease area	Maximum & Minimum mRL 179 mRL and 158 mRL respectively.		
13.	Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude(N)	Longitude(E))
		A	25°26'49.95" N	79°55'34.49" E
		B	25°26'54.13" N	79°55'35.43" E
		C	25°26'55.67" N	79°55'29.78" E

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		D	25°26'51.91" N	79°55'28.59" E
14.	Total Geological Reserves	3,51,751 m ³		
15.	Total Mineable Reserves	3,27,308 m ³		
16.	Total Proposed Production	24,290 m ³ / year		
17.	Sanction Period of Mine lease	10 Years as per LOI		
18.	No. of workers	40 workers		
19.	Type of Land	Government Land		
20.	Ultimate depth of mining	9m for Five years as per approved mining plan		
21.	Nearest metalled road from Site	NH-34 Sagar - Kanpur Highway is about 9.49 Km away in East direction.		
22.	Water requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking water	0.50 KLD	
		Dust suppression	3.96 KLD	
		Plantation	3 KLD	
		Others (if any)	-	
Total	7.46KLD approx.			
23.	Name of QCI Accredited Consultant with QCI No. and period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/24-27/RA 0341_Rev01 and valid upto January 21, 2027.		
24.	Any litigation pending against the project or land in any court.	No		
25.	Detail of 500 m Cluster certificate verified by mining officer	Letter No.1290/एम0एम0सी0-30/2022-23 dated 07/11/2023		
26.	Detail of Lease Area in approved DSR	Letter no. 96/पर्या0/सामान्य/2023 dated 24/12/2025 Details of Lease given in DSR Mahoba 2024 on Page No. 84, Serial No. 61		
27.	Proposed EMP cost	₹ 19,56,942/-		
28.	Length and breadth of Haul Road	440 m length and 6 m width		
29.	No. of Trees to be planted.	3000 saplings.		
30.	Monitoring Season	1 October 2024 to 31 December 2024		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 03/03/2025 mentioning is as follows:

1. I, Dr. R. K. Sharma is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No. NABET/ EIA/24-27/RA 0341_Rev01, valid till- 21/01/2027.
2. I have prepared TOR (B1) report for the File No. 9678 & Proposal No. SIA/UP/MIN/521632/2025, Proprietor - Shri Divyanshu Singh, S/o - Shri Dilip Kumar Singh, R/o- Kallu Kuah, Tehsil & District - Banda (U.P.) of Proposed Project of "Building Stone Khanda, Boulders, (Gitti) Mining Project" located at Gata No. 979 (Khand- 02) Area- 2.429 ha. in Village- Gahra, Tehsil- Sadar & District- Mahoba, Uttar Pradesh with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for TOR (B1) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.

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6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The TOR (B1) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO.21

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
2. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
3. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
4. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
5. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
6. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
7. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
8. Combined KML of all mines in a cluster should be submitted at the time of EIA.
9. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
11. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
12. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
14. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
15. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation.
16. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025**22. Building Stone or Granite, Khanda, Boulder, Ballast (Gitti) Mining Project at Arajai No-288, Khand No.-05, Village: Majhol, Tehsil: Charkhari, District: Mahoba, State: Uttar Pradesh , Area: 1.214 Ha, 8332/SIA/UP/MIN/446924/2023**

The committee noted that the above project proposal was earlier discussed in 802th SEAC meeting dated 19/10/2023 and recommended to issue the terms of reference for the preparation of EIA report. Subsequently, the matter was listed in 776th SEIAA meeting dated 18/11/2023 and in light of Hon'ble NGT order in OA No. 120/2024 dated 02/04/2020 and OA No. 747/2023 dated 09/05/2024, SEIAA decided to defer the matter till appropriate action is taken by concerned authorities.

In view of above decision of SEIAA, the matter was listed in 919th SEAC meeting dated 07/03/2025. The project proponent informed that in compliance of the above Hon'ble NGT orders the District Survey Report (DSR) of District Mahoba has been approved by SEIAA, U.P. on 09/01/2025 and approved DSR sent to Mining Department for further necessary action. The project proponent enclosed the copy of approved DSR and requested to issue the terms of reference for the project proposal.

The committee has gone through the documents submitted by project proponent and presentation made before SEAC. The committee observed that in compliance of Hon'ble NGT orders the draft DSR of District Mahoba has already been approved by SEIAA. Hence, the committee is of the opinion that the terms of reference for the above project may be granted by SEIAA in view of SEAC recommendation dated 19/10/2023.

23. Existing Common Bio-Medical Waste Treatment Facility at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd., 9679/7761/SIA/UP/INFRA2/522886/2025

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. During the presentation the project proponent/consultant submit the following chronology of the project proposal:

- An Original Application No. 774/2022 (Gaurav Garg Vs Union of India & Ors.) filed in Hon'ble NGT, New Delhi against the above Common Bio-Medical Waste Treatment Facility. Hon'ble NGT passed an order dated 02/03/2023 and the operating part is as follows:

“... ”

67. In these facts and circumstances of the case the application is disposed of with the directions to the Respondent No.8 to apply for EC within one month from the date of receipt of a copy of this order and (iii) to the UPPCB to allow the Respondent No.8 to run the CBWTF for at least three months till filing of the application and consideration of the same for grant of EC ex post facto, subject to extension in case of delay in disposal of the application for grant of EC.”

- The project proponent also informed that the plant is operating since, 2002 and it is one of the first of this kind of facility in the state. However, this plant requires Post-Facto EC Approval as per NGT order dated 02.03.2023. The facility is obtained authorization from UPPCB vide letter no. H46106/C3/BMW-08/20, dated 08/01/2020 for collection, reception, treatment, storage, transport and disposal of bio-medical wastes valid upto 31/12/2024. The facility has also obtained Consent to Operate and HW Authorization from the UPPCB. The existing facility is authorized to collect and treat bio-medical wastes from health care units located within a radius of 150 Km and at present covers 4788 nos. of health care units.

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025

- As per the NGT order dated 02.03.2023, application for ToR approval was submitted on 01st April 2023.
- ToR was recommended by the SEAC in its meeting on 17/05/2023 and 20/11/2023 for the project in the name of 'Existing Common Bio-Medical Waste Treatment Facility'.
- However, ToR has been issued by the SEIAA vide letter no. 381/Parya/SEIAA/7761/2023 dated 18/01/2024 in the name of Captive Treatment Facility instead of "Existing Common Bio-Medical Waste Treatment Facility".
- Therefore, application for amendment of ToR was submitted vide proposal no. SIA/UP/INFRA2/459662/2024 dated 23/01/2024 to remove the 'Captive' term from the name of the project and additional condition no. 1 of the ToR letter dated 18/01/2024.
- The case was taken up in the SEAC-1 meeting on 06/03/2024. As the decision of putting the additional condition and captive term was taken by the SEIAA, the SEAC decided to forward the case to the SEIAA to consider any change/amendment in ToR points.
- The matter was discussed in 810th SEIAA meeting on 30/04/2024 where SEIAA opined to refer the matter to the SEAC and seek clarification regarding the minimum area required for the 'Common Bio-Medical Waste Treatment Facility'.
- Project was considered in 851st SEAC-1 meeting on 16/05/2024, During the meeting the committee has informed that a letter from the MoEF&CC (HSM Division) [letter no. 20/4/2021-HSMD dated 13/03/2024] has been received by the SEIAA regarding the Project and in reference to the same, the RO-UPPCB has also issued a letter to the PP on 07/05/2024. The committee had asked the PP to submit a reply against the issues raised by the MoEF&CC and RO UPPCB.
- In compliance to the letter received from the RO-UPPCB, reply was submitted to the RO-UPPCB on 08/05/2024.
- After submission of the reply to the SEAC on 12/07/2024, the project was considered in 867th meeting of the SEAC-1 held on 01/08/2024 and the committee has asked PP to submit brief note regarding the query raise in earlier meeting along with its chronology and Gap analysis report from the UPPCB.
- After submission of the reply on 26/09/2024, the case was considered in SEAC meeting dated 01/10/2024 and the SEAC decided that any change/amendment in granted TOR should be made at the level of SEIAA. Hence, the matter is forwarded to SEIAA for necessary action.
- Subsequently, the matter was listed in 846th SEIAA meeting dated 18/10/2024 and decided to grant the amendment terms of reference for the project proposal.
- The amendment terms of reference letter for the project proposal was issued by SEIAA, U.P. on 21/10/2024.
- EIA report submitted by the project proponent through online Parivesh Portal vide proposal no. SIA/UP/INFRA2/522886/2025, dated 07/02/2025 and the project was listed in 919th SEAC-1 meeting dated 07/03/2025 for EIA appraisal.
- During the presentation the project proponent/consultant also mentioned that in compliance of additional terms of reference points mentioned in letter, the technology proposed to used in existing common bio medical waste treatment facility vetted by Civil engineering Department, Motilal Nehru National Institute of Technology Allahabad vide its letter no. 2032/CED/R&C/2024-25, dated 03/03/2025 with following observation:
 1. In the EIA report, the CBWTF facilities have captive treatment facilities for the treatment and disposal of biomedical waste through incinerators, autoclaves, and shredders technologies as per the BMW Rules, 2016.
 2. The distance from the nearest CBWTF is not mentioned in the EIA report.

(It is also emphasized in the rules that no healthcare facility shall establish on-site treatment and disposal facility for BMW, if a service of CBWTF is available within 75 kilometre of

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travelling distance of the facility. All the public healthcare facilities within reach of 75 kilometres of CBWTF needs to dispose of the BMW through such CBWTF only and are not allowed to establish its own treatment and disposal facility BMWM Rules, 2016.)

3. The fixed hearth type incinerator capacity 300 kg/hr is used and operation in the project in EIA report. For 300 kg/hr capacity, the Rotary Kiln type incinerator may be used in place of fixed hearth type incinerator in EIA report as per CPCB Guideline 2016.

(For higher capacity incinerators (i.e., 250 kg/hour or more), incinerators rotary kiln-based incinerators are preferred over fixed hearth incinerators. Rotary Kiln shall be preferred; in case of the total biomedical waste treated in a batch (8 hour) is exceeding 2.5 to 3 Tonnes as per CPCB Guideline 2016.)

4. The Autoclave [300 lit/batch] having temperature to be maintained more than 121°C at pressure of 15 pounds per square inch (psi) and the residence time will be more than 1 hour as per CPCB Guideline 2016.
5. The Shredder [300 kg/hr] used for de-shaping or cut into smaller pieces to make it unrecognizable waste as per Guideline 2016 & BMWM Rules, 2016.
6. The air pollution controlling equipments in EIA reports as per the & BMWM Rules, 2016
7. The Effluent Treatment Plant of 5 KLD capacity comprises of collection tank, O&G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank, biological treatment process, secondary settling tank, pressure filter, activated carbon filter, pH correction tank to comply with the water recirculation process. The treated effluent is recycled for vehicle cleaning and scrubbing cum quenching purpose in air pollution control device of the incinerator as per the Guideline.

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Existing Common Bio-Medical Waste Treatment Facility” at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.
2. The terms of reference for the project proposal was issued by SEIAA, U.P. vide letter no. 381/Parya/SEIAA/7761/2023 dated 18/01/2024 for the Captive Treatment Facility.
3. Amendment terms of reference letter was issued by SEIAA, U.P. vide letter dated 21/10/2024 for the Existing Common Bio-Medical Waste Treatment Facility.
4. Salient features of the project as submitted by the project proponent:

SN	Parameters	Description
1.	Identification of project	Project falls under Category “B” of item 7 (da) as per EIA Notification dated 14th September, 2006 & amendments thereof. However, this plant requires Post-Facto EC Approval as per NGT order dated 02.03.2023
2.	Project Location	Subharti Medical College Campus, Subharti Puram, Meerut, UP - 250 005 Site coordinates - 28°57'46.02" N, 77° 37'58.64"E
3.	Existing Plant capacity	Incinerator [capacity 300 Kg/hour] Autoclave [capacity – 300 Lit/batch] Shredder [capacity - 300 kg/hour]
4.	Plot Area	1242 sq m
5.	Land Ownership	Land allocated by the Medical College Authority on rent basis.
6.	Water requirement	Fresh water requirement – 5 KLD Total water requirement including recycled treated waste water from onsite ETP - 9 KLD
7.	Source of water	Fresh water source – Onsite ground water abstraction through tube-well. Necessary permission has been obtained. Recycled water source: Onsite ETP treated wastewater.
8.	Wastewater	Wastewater is generated from equipment washing, floor washing, vehicle washing operations etc. and treated in onsite effluent treatment plant of

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		capacity 5 KLD.
9.	Man Power	At present, total 113 employees [direct 62 including vehicle helpers + staff + 51 contractual drivers] are engaged with the operational activities of the facility.
10.	Power Requirement	Power Requirement: 49 KW Source: UP Power Corporation Limited Emergency backup – one DG set of 62.5 KVA
11.	Waste carrying vehicles [GPS enabled]	51 nos.
12.	Green Area	As the allocated area is very small, no green area could be developed within the premises. However, the PP has submitted an undertaking to develop green area of 1500 sqm on a separate land nearby the existing facility.
18.	Total Project Cost	Project cost is INR. 94.71 Lakh.

5. Land use details:

Component	Area, (in m ²)	Percentage (%)
Incinerator area	218.9	17.6
Penal Room	12.0	1.0
Shredder Area	11.9	1.0
Red Waste room	11.9	1.0
Autoclave Area	55.8	4.5
Chimney	9.8	0.8
Ash Storage Room	9.1	0.7
Yellow Waste Store Room	13.3	1.1
Vehicle Washing Area	20.5	1.7
Septic Tank	2.2	0.2
DG Set	33.7	2.7
ETP Area	50.1	4.0
Office	23.7	1.9
Office	16.6	1.3
Store Room	14.2	1.1
Wash Room	7.2	0.6
Fire Fighting Water tank	47.7	3.8
Store	1.5	0.1
Road/ Other open area/ services	681.9	54.9
Total Plant Area	1242.0	100.0

6. Proposed activity:

S.N.	Activities
1.	Collection of biomedical wastes from different Health Care units [HCU]
2.	Transportation of segregated wastes from HCUs to Project Site
3.	Segregated waste storage at site as per color coded bags
4.	Operation of Incinerator
5.	Operation of Autoclave
6.	Operation of Shredder
7.	Handling of Sharps
8.	Vehicle Cleaning
9.	Operation of ETP and recycling of treated effluent
10.	Storage & disposal of hazardous waste [ETP sludge and incineration ash]
11.	Site Security and Fire Safety

7. Water requirement details:

Usage	Source	Water Quantity [KLD]	Effluent [KLD]	Treatment
Domestic requirement [11@45 lpcd]	Fresh – onsite tubewell	0.5	0.3	Sewer line of Subharti Medical College Campus.
Floor Washing	Fresh	1	0.9	ETP
Quencher and Scrubber	Recycled – Onsite ETP	1.5	1	ETP
Vehicle Cleaning	Onsite ETP	2.5	2.3	ETP
Green area outside	Fresh	3.5	0	--

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Total Water Required	9 KLD	
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Head	Source	Quantity
Fresh Water Requirement	On site Tube Well	5KLD
Treated Water Requirement	On site ETP	4 KLD
Total water Requirement		9 KLD

8. Solid & other waste details:

- MSW of around 1.6 Kg/day will be generated from workers which is disposed through municipal waste disposal system of the Medical College.

SN	Type of waste	Category as per HW Rule 2016	Quantity	Storage	Disposal
1.	Used Oil	Sch.I, 5.1	0.1 KL/year	Stored in HDPE drums	Sale to registered recycler
2.	Ash from incinerator and flue gas cleaning residue	Sch.I, 35.1, 37.2	120 kg/day	Stored onsite at secured place	Through Common HWTSDF
3.	ETP sludge	Sch.I, 35.3	5.1 Kg/day	Stored onsite at secured place	

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 06/03/2025 mentioning is as follows:

- I, am Suman Banerjee, S/o Shri Nanak Chandra Banerjee is EIA Coordinator of M/s Ind Tech House Consult.
- I have prepared the EIA report for the project "Existing Common Bio-Medical Waste Treatment Facility" at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd. with my team.
- This is an existing plant operative since 2003. There is no new construction proposed.
- I have satisfied with that all the necessary data/information submitted along with application for EC are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
- I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
- The EIA report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

During the presentation the Secretariat informed the committee that a complaint letter of Shri Gaurav Garg, Baghpat-Meerut, Uttar Pradesh dated 06/03/2025 have been received through email against the above aforementioned project proposal.

The committee has gone through the points mentioned in complaint letter and decided to share the aforesaid complaint letter with the Project Proponent/ Consultant with the direction to submit point wise reply of the complaint letter. The project proponent/consultant mentioned that these complaints are baseless and they will be able to give a written reply regarding the aforesaid complaints today.

The Project Proponent/ Consultant have submitted a point-wise reply of the complaint made by the complainant. The point wise reply is given below:

S. No.	Discrepancy Noted in the Complaint letter	Reply
1	EIA report has not been vetted by IIT or NEERI so that there is no adverse environmental impact on surrounding	As per the Specific Condition 1.1 of the ToR Amendment Letter, the EIA report has been vetted by the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, Uttar

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	areas due to the technology of this plant	Pradesh and the same [Ref letter no. 2032/ CED/R&C/2022-23 dated 03/03/2025] has been submitted during presentation before the SEAC. We have also submitted an undertaking to the SEAC to abide by the recommendation given in the EIA Vetting report by the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, Uttar Pradesh.
2	Proposal is inside the private Medical College/Institution and require public hearing. But no such public hearing is conducted as MDA has allotted land for institution purpose only.	This is an existing common biomedical waste treatment facility operating at the site since 2003. The facility needs Post-Facto EC Approval as per NGT order dated 02/03/2023. The unit is operating with valid CTO and BMW Authorization from the SPCB. As per point 5.3 of the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities by the CPCB in 2016, EC is required for new projects and Expansion/ modernization with additional treatment capacity of existing bio-medical waste treatment facility only. In view of the above, public consultation process for the existing project is not required. No expansion or modernization has been made after the notification of BMW Management Rules 2016. Further, in compliance with the Specific Condition No.1 of the ToR Amendment letter issued by the SEIAA on 21/10/2024, the EIA report prepared by the consultant has been vetted by the NIT, Allahabad so that there is no adverse environmental impact on surrounding areas due to the technology of this plant. The report has been submitted to the SEAC.
3	Proposal is not going to develop the green belt inside the plant premises due to land constraints of only 1242 sqm against 01 acre or 0.5 acre after relaxation even has not developed till date in non-compliance of Consent to Operate [Air & Water]	We have submitted an undertaking to the SEAC that the green area of 1500 sqm will be developed on a separate land nearby the existing facility.
4	There is no mention of vehicle parking inside the plant premises as the proposal has been using around 50-60 commercial vehicles.	Fifty-one (51) vehicles with GPS are being used for collection and transportation of bio medical waste. The vehicles enter the facility through the backside gate of the medical college campus on north side just beside the facility. This prevents congestion on the main road as well internal roads of the campus and avoids direct interference with the mass population in the campus. The vehicles leave the campus after unloading of wastes at the facility.
5	The said land is on temporary rent basis not on lease basis, which is mandatory requirement as per MoEF&CC OM.	Since the beginning the facility is operating on the land allotted by the Swami Vivekanand Subharti University on rent basis.
6	Project proponent has been using HSD/diesel in generator irrespective to CAQM direction/guidelines and before that using HSD in incinerator for which no action has been taken till date.	In compliance with the CAQM direction, we have procured and installed a new 58.5 KVA Kirloskar DG set complying with CPCB standard [CPCB-IV]. Also, the LPG based system has been installed to operate the incinerator.

RESOLUTION AGAINST AGENDA NO-23

The committee has gone through the reply submitted by the project proponent and after detailed analysis; the committee did not find any merit in the complaint. The committee also deliberated that this is an existing common biomedical waste treatment facility which is

Minutes of 919th SEAC-1 Meeting Dated 07/03/2025

operating since 2003. In a way, the existing common biomedical waste treatment facility needs Post-Facto environmental clearance.

In view of above facts, the committee discussed the matter in depth and recommended to grant the environmental clearance for the proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:

Specific Conditions:

1. Project proponent should ensure to develop 1500 sqm green belt nearby the existing plant of Synergy Biomedical Waste Treatment Facility.
2. The observations provided in the vetting recommendation letter dated 03/03/2025 issued by the Civil Engineering Department, Motilal Nehru National Institute of Technology, Allahabad will be strictly followed by the project proponent.
3. Proponent shall comply with the action plan for CER submitted by PP at the time of EIA presentation. Compliance report of investment under CER to be submitted regularly to the Directorate, UPPCB and District Administration.
4. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

(Dr. Brij Bihari Awasthi)
Member, SEAC-1

(Umesh Chandra Sharma)
Member, SEAC-1

(Dr. Ratan Kar)
Member, SEAC-1

(Om Prakash Srivastava)
Member, SEAC-1

(Sushant Sharma, IFS)
Member-Secretary, SEAC

(Rajive Kumar)
Chairman, SEAC-1

Nodal, SEAC-1

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-1 during the meeting.

Annexure-1**General and Specific Conditions for Soil Earth Mining Projects:-****General condition:**

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.
8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.
16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.

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20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.



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ANNEXURE P/2

83

File No: 9679-7761

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Date 31/03/2025



To,

Shri Neeraj Aggarwal
M/s SYNERGY WASTE MANAGEMENT PRIVATE LIMITED
517-518, 5th Floor, D-Mall, Sector-10, Rohini, New Delhi, 110085, Sector-10, NORTH WEST, DELHI,
110085
info@synergyworld.co.in

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Existing Common Bio-Medical Waste Treatment Facility” at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INFRA2/522886/2025 dated 07/02/2025 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B3301UP5147670N
(ii) File No.	9679-7761
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	7(da) Bio-Medical Waste Treatment Facilities
(vii) Name of Project	Existing Common Bio-Medical Waste Treatment Facility at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh
(viii) Name of Company/Organization	SYNERGY WASTE MANAGEMENT PRIVATE LIMITED
(ix) Location of Project (District, State)	MEERUT, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/

EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments. 4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-03-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-03-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 27-03-2025 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Neeraj Aggarwal under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority

Annexure 1

Specific EC Conditions for (Bio-medical Waste Treatment Facilities)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Project proponent should ensure to develop 1500 sqm green belt nearby the existing plant of Synergy Biomedical Waste Treatment Facility. 2. The observations provided in the vetting recommendation letter dated 03/03/2025 issued by the Civil Engineering Department, Motilal Nehru National Institute of Technology, Allahabad will be strictly followed by the project proponent. 3. Proponent shall comply with the action plan for CER submitted by PP at the time of EIA presentation. Compliance report of investment under CER to be submitted regularly to the Directorate, UPPCB and District Administration. 4. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.
1.2	<ol style="list-style-type: none"> 1. The fixed hearth type incinerator capacity 300 kg/hr is used and is operational in the project as mentioned in EIA report. For 300 kg/hr capacity, the Rotary Kiln type incinerator may be used in place of fixed hearth type incinerator in EIA report as per CPCB Guideline 2016. (For higher capacity incinerators (i.e., 250 kg/hour or more), rotary kiln-based incinerators are preferred over fixed hearth incinerators. Rotary Kiln shall be preferred; in case of the total biomedical waste treated in a batch (8 hour) is exceeding 2.5 to 3 Tones as per CPCB Guideline 2016.) 2. The Autoclave [300 lit/batch] temperature is to be maintained at more than 121°C at pressure of 15 pounds per square inch (psi) and the residence time will be more than 1 hour as per CPCB Guideline 2016. 3. The Shredder [300 kg/hr.] used for de-shaping or cutting into smaller pieces to make it unrecognizable waste as per Guideline 2016 & BMW Rules, 2016. 4. The air pollution controlling equipments should be as per the prescribed BMW Rules, 2016 5. The Effluent Treatment Plant of 5 KLD capacity comprises of collection tank, O&G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank, biological treatment process, secondary settling tank, pressure filter, activated carbon filter, pH correction tank to comply with the water recirculation process. The treated effluent is to be recycled for vehicle cleaning and scrubbing cum quenching purpose in air pollution control device of the incinerator as per the Guideline. 6. In light of letter dated 27/3/2025 Commitment of Subharti Medical University for land allotment should be submitted within 03 months failing which this EC is liable to be revoked. 7. Zero Liquid Discharge system (ZLD) should be maintained as proposed. 8. The emissions of the parameters Hcl, SO₂, CO, total Organic Carbon, HF, NO_x, total Dioxins and Furans, Hg and its compounds shall be strictly per Environment (Protection) Rules 1986 as amended. The CO₂ concentration in tail gas shall not be less than 7%. Secondary combustion chamber of Incinerator's minimum temperature will be 1100 degree centigrade with gas residence time not less than 2 seconds. 9. As part of CER activities the project proponent shall conduct awareness camps and workshops in nearby habitations regarding maintenance of personal as well as community hygiene. First aid training should be given to school students in the vicinity of hospital. Details of such workshops shall be uploaded on the website of project and also submitted to SEIAA.

Standard EC Conditions for (Bio-Medical Waste Treatment Facilities)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
1.4	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.5	Transportation and handling of Bio-medical Wastes shall be as per the Bio-Medical Waste Management Rules, 2016 including the section 129 to 137 of Central Motor Vehicle Rules 1989.
1.6	Project shall fulfill all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 including collection and transportation design etc. and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
1.7	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.8	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.9	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.2	Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.

S. No	EC Conditions
2.3	Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
2.4	Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50mg/Nm ³ .
2.5	Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance of emission standards.
2.6	Masking agents should be used for odour control.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
3.2	Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
3.3	Process effluent/any waste water should not be allowed to mix with storm water.
3.4	Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
3.5	Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
3.6	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/disposal/drainage systems along with the final disposal point should be obtained.
3.7	The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
3.8	Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
3.9	Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
5.2	Provide LED lights in their offices and residential areas

6. Waste Management

S. No	EC Conditions
6.1	Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
6.2	The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
6.3	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
6.4	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016
6.5	No landfill site is allowed within the CBWTF site
6.6	The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

7. Green Belt

S. No	EC Conditions
7.1	Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

8. Public Hearing And Human Health Issues

S. No	EC Conditions
8.1	Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.

S. No	EC Conditions
8.2	Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
8.3	Necessary provision shall be made for fire-fighting facilities within the complex.
8.4	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
8.5	Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
8.6	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
8.7	Occupational health surveillance of the workers shall be done on a regular basis.

9. Miscellaneous

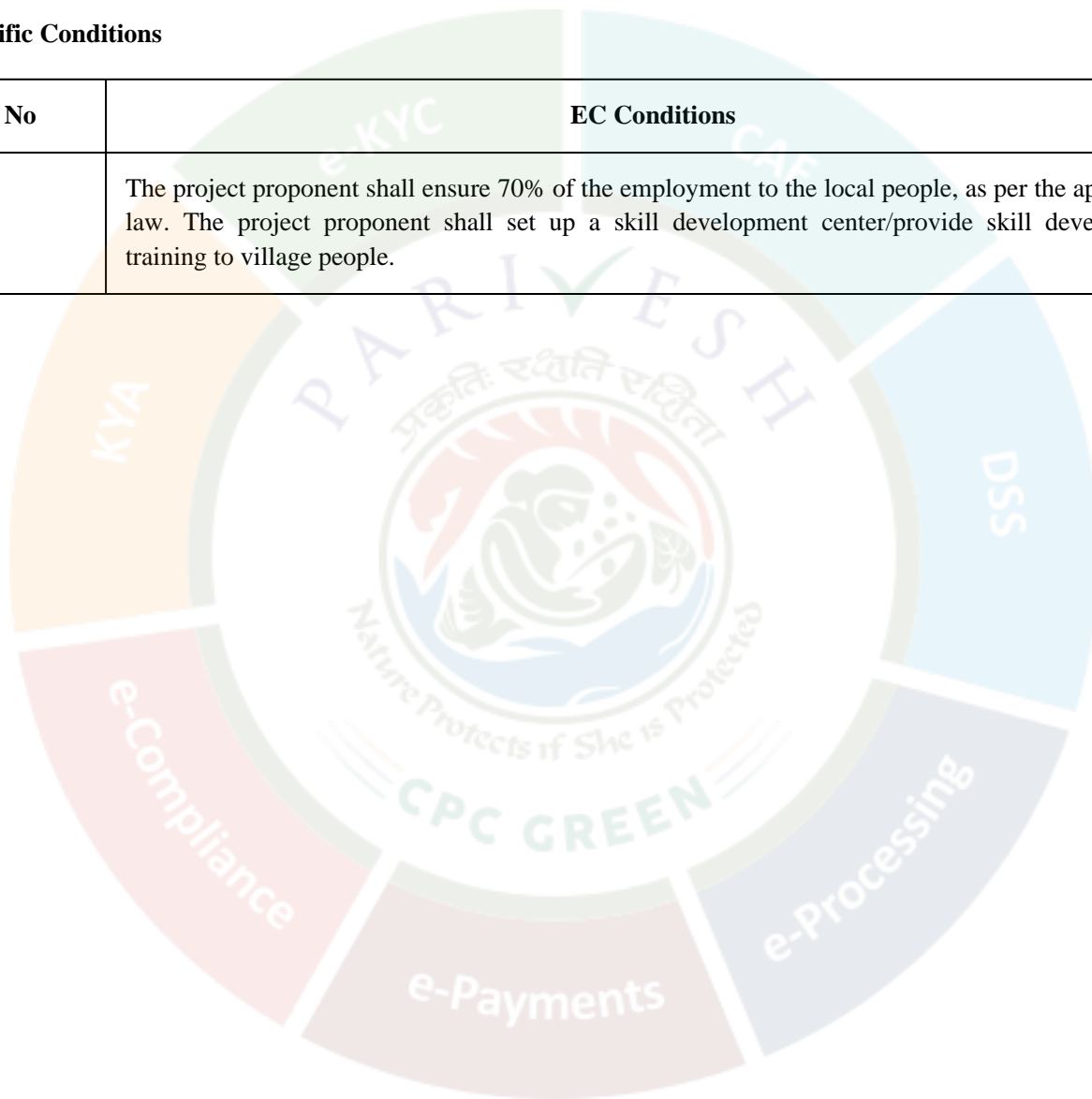
S. No	EC Conditions
9.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/ conditions and / or shareholder's/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

S. No	EC Conditions
9.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
9.7	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
9.8	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
9.9	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.10	The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
9.11	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.12	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.13	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.14	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.15	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.16	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.17	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.18	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
9.19	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention &

S. No	EC Conditions
	Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
9.20	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

10. Specific Conditions

S. No	EC Conditions
10.1	The project proponent shall ensure 70% of the employment to the local people, as per the applicable law. The project proponent shall set up a skill development center/provide skill development training to village people.



Annexure-2

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 07/03/2025.

Project Details Informed by the project proponent and their consultant

1. The environmental clearance is sought for “Existing Common Bio-Medical Waste Treatment Facility” at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.
2. The terms of reference for the project proposal was issued by SEIAA, U.P. vide letter no. 381/Parya/SEIAA/7761/2023 dated 18/01/2024 for the Captive Treatment Facility.
3. Amendment terms of reference letter was issued by SEIAA, U.P. vide letter dated 21/10/2024 for the Existing Common Bio-Medical Waste Treatment Facility.
4. Salient features of the project as submitted by the project proponent:

SN	Parameters	Description
1.	Identification of project	Project falls under Category “B” of item 7 (da) as per EIA Notification dated 14th September, 2006 & amendments thereof. However, this plant requires Post-Facto EC Approval as per NGT order dated 02.03.2023
2.	Project Location	Subharti Medical College Campus, Subharti Puram, Meerut, UP - 250 005 Site coordinates - 28°57'46.02" N, 77° 37'58.64"E
3.	Existing Plant capacity	Incinerator [capacity 300 Kg/hour] Autoclave [capacity – 300 Lit/batch] Shredder [capacity - 300 kg/hour]
4.	Plot Area	1242 sq m
5.	Land Ownership	Land allocated by the Medical College Authority on rent basis.
6.	Water requirement	Fresh water requirement – 5 KLD Total water requirement including recycled treated waste water from onsite ETP - 9 KLD
7.	Source of water	Fresh water source – Onsite ground water abstraction through tube-well. Necessary permission has been obtained. Recycled water source: Onsite ETP treated wastewater.
8.	Wastewater	Wastewater is generated from equipment washing, floor washing, vehicle washing operations etc. and treated in onsite effluent treatment plant of capacity 5 KLD.
9.	Man Power	At present, total 113 employees [direct 62 including vehicle helpers + staff + 51 contractual drivers] are engaged with the operational activities of the facility.
10.	Power Requirement	Power Requirement: 49 KW Source: UP Power Corporation Limited Emergency backup – one DG set of 62.5 KVA
11.	Waste carrying vehicles [GPS enabled]	51 nos.
12.	Green Area	As the allocated area is very small, no green area could be developed within the premises. However, the PP has submitted an undertaking to develop green area of 1500 sqm on a separate land nearby the existing facility.

18.	Total Project Cost	Project cost is INR. 94.71 Lakh.
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5. Land use details:

Component	Area, (in m ²)	Percentage (%)
Incinerator area	218.9	17.6
Penal Room	12.0	1.0
Shredder Area	11.9	1.0
Red Waste room	11.9	1.0
Autoclave Area	55.8	4.5
Chimney	9.8	0.8
Ash Storage Room	9.1	0.7
Yellow Waste Store Room	13.3	1.1
Vehicle Washing Area	20.5	1.7
Septic Tank	2.2	0.2
DG Set	33.7	2.7
ETP Area	50.1	4.0
Office	23.7	1.9
Office	16.6	1.3
Store Room	14.2	1.1
Wash Room	7.2	0.6
Fire Fighting Water tank	47.7	3.8
Store	1.5	0.1
Road/ Other open area/ services	681.9	54.9
Total Plant Area	1242.0	100.0

6. Proposed activity:

S.N.	Activities
1.	Collection of biomedical wastes from different Health Care units [HCU]
2.	Transportation of segregated wastes from HCUs to Project Site
3.	Segregated waste storage at site as per color coded bags
4.	Operation of Incinerator
5.	Operation of Autoclave
6.	Operation of Shredder
7.	Handling of Sharps
8.	Vehicle Cleaning
9.	Operation of ETP and recycling of treated effluent
10.	Storage & disposal of hazardous waste [ETP sludge and incineration ash]
11.	Site Security and Fire Safety

7. Water requirement details:

Usage	Source	Water Quantity [KLD]	Effluent [KLD]	Treatment
Domestic requirement [11@45 lpcd]	Fresh – onsite tubewell	0.5	0.3	Sewer line of Subharti Medical College Campus.
Floor Washing	Fresh	1	0.9	ETP
Quencher and Scrubber	Recycled – Onsite ETP	1.5	1	ETP
Vehicle Cleaning	Onsite ETP	2.5	2.3	ETP
Green area outside	Fresh	3.5	0	--
Total Water Required		9 KLD		

Head	Source	Quantity
Fresh Water Requirement	On site Tube Well	5KLD
Treated Water Requirement	On site ETP	4 KLD
Total water Requirement		9 KLD

8. Solid & other waste details:

- MSW of around 1.6 Kg/day will be generated from workers which is disposed through municipal waste disposal system of the Medical College.

SN	Type of waste	Category as per HW Rule 2016	Quantity	Storage	Disposal
1.	Used Oil	Sch.I, 5.1	0.1 KL/year	Stored in HDPE drums	Sale to registered recycler
2.	Ash from incinerator and flue gas cleaning residue	Sch.I, 35.1, 37.2	120 kg/day	Stored onsite at secured place	Through Common HWTSDF
3.	ETP sludge	Sch.I, 35.3	5.1 Kg/day	Stored onsite at secured place	

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

- Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
- Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
- District Magistrate, Meerut.
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
- Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

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Government of Uttar Pradesh

IN-UP99972719933122X

e-Stamp

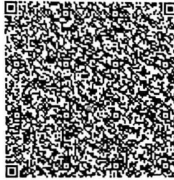
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ANNEXURE R-9

Certificate No. : IN-UP99972719933122X
 Certificate Issued Date : 21-Jun-2025 02:21 PM
 Account Reference : NEWIMPACC (SV)/ up14886904/ MEERUT SADAR/ UP-MPT
 Unique Doc. Reference : SUBIN-UPUP1488690495821203673692X
 Purchased by : SYNERGY WASTE MANAGEMENT PVT LTD
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : SYNERGY WASTE MANAGEMENT PVT LTD
 Second Party : Not Applicable
 Stamp Duty Paid By : SYNERGY WASTE MANAGEMENT PVT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



सत्यमेव जयते



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SUPPLEMENTARY MEMORANDUM OF UNDERSTANDING

This Supplementary Memorandum of Understanding (hereinafter referred to as "Supplementary MoU") is made and entered into on this 15 day of June, 2025, by and between Swami Vivekanand Subharti University, hereinafter referred as SVSU or the first party through the Registrar, Subhartipuram, NH-58, Delhi- Haridwar Bypass Road, Meerut, Uttar Pradesh – 250005, And M/s Synergy Waste Management Pvt. Ltd., through its director, Regd.Office: 517-518 ,5th Floor,D-Mall,Sector-10 Rohini,New Delhi-110085.

WHEREAS:

1. The parties had earlier entered into a main Memorandum of Understanding dated 01-04-2025, valid up to 28-02-2026, executed on Stamp Paper No. GK 488794, for specified purposes including use of land measuring 13,365 square feet.
2. Both parties now wish to execute this Supplementary MoU to record certain additional understandings and arrangements mutually agreed during the term of the main MoU.

NOW, THEREFORE, IT IS MUTUALLY AGREED AS UNDER:

1. This Supplementary MoU shall be read in conjunction with the Main MoU dated 01-04-2025, and all terms and conditions of the Main MoU shall continue to be binding unless expressly modified herein.
2. This Supplementary MoU shall be effective from 15-06-2025 and remain in force until 28-02-2026, subject to the same termination provisions as stipulated in the Main MoU.
3. This Supplementary MoU is executed on Stamp Paper No. IN-UP99972719933122X., purchased in the name of Synergy Waste Management Pvt.Ltd.

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shilestamp.com' or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details of the Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy lies on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

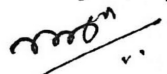


The First Party hereby grants the Second Party **161** additional land measuring **30,195 square feet** **365** adjacent to the earlier allotted land, for the purpose of developing and maintaining a green belt as part of the environmental initiatives under the Main MoU.

5. The Second Party shall pay to the First Party a mutually agreed nominal rent of **Rs. 2/- (Rupees Two Only) per month + applicable GST**, effective from **15-06-2025** till the expiry of this Supplementary MoU.
 - a. The rent shall be payable **on a monthly basis** via bank transfer to the designated account of the First Party.
 - b. This nominal rent is agreed specifically for the green belt and **shall not constitute a precedent for future land lease rates.**
6. With the inclusion of this additional land, the **total area allotted by the First Party to the Second Party now stands at 1 Acre** (i.e., 13,365 sq. ft. from the Main MoU and 30,195 sq. ft. under this Supplementary MoU).
7. This Supplementary MoU does **not confer any leasehold, tenancy, or ownership rights** over the land granted. It is a temporary arrangement co-terminus with the Main MoU and shall expire on 28-02-2026, unless specifically extended through a fresh written agreement.
8. The Second Party shall **not sublet, transfer, or assign** any rights under this Supplementary MoU to any third party.
9. The Second Party shall be solely responsible for maintaining the green belt area in an environmentally compliant manner and shall not undertake any construction or commercial activity on the said additional land without written approval of the First Party.

IN WITNESS WHEREOF, the parties have executed this Supplementary MoU on the date and year first above written.

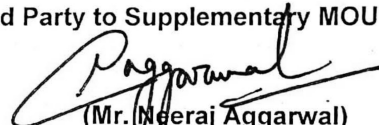
First Party to Supplementary MOU


(M. Yakoob)
Registrar

Swami Vivekanand Subharti University
Subharti Post, Meerut.



Second Party to Supplementary MOU


(Mr. Meeraj Aggarwal)
Director

Synergy Waste Management
Pvt.Ltd. New Delhi.



SIBHARTI
UGC Approved
Meerut



2012-13-2019 ORGANIZATION

OFFICE OF THE REGISTRAR
Gp Capt M Yakoob
M.Phil (Ed) M.Tech.
REGISTRAR
registrar@svsu.ac.in

Ref. No.U-07/SVSU/2025/1229

Date:21.06.2025

To,

The Director

M/s Synergy Waste Management Pvt. Ltd.

Regd. Office: 517-518, 5th Floor, D-Mall, Sector-10

Rohini, New Delhi – 110085

Subject: Allotment of Additional Land – Reg.

Sir,

With reference to your email dated 17.06.2025 regarding the requirement of additional land to meet Government norms, the University Empowered Committee has examined the feasibility of the land requested by your company.

The undersigned is directed to inform you that the University is currently constructing small temporary housing units near the plant site for our casual labourers. The Committee has found the requested land feasible for allotment to your company, and has approved the same subject to the following conditions:

1. A passage on the west side of your plant will be used occasionally by the University for the purpose of repair and maintenance of electrical transformers, solar panels, etc.
2. The charge for the additional land shall be ₹2.00 per square feet plus GST.
3. As per your request, the total additional land required by your company is 30,195.00 square feet.
4. Any saplings proposed to be planted on the additional land will require prior consent from the University's Horticulture Manager and Construction Department Manager. All expenses related to saplings, fertilizers, etc. shall be borne by your company.
5. The maintenance of these plants will also be the responsibility of your company.
6. A supplementary agreement shall be drafted to formalize the above terms.

You are requested to kindly provide your written consent, so that the necessary agreement may be prepared accordingly.

[Handwritten Signature]
21.06.25
Registrar

Copy to:

- 1.Hon'ble Vice Chancellor
- 2.Exeutive Officer
- 3.Guard file.



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Subhartipuram, NH-58, Delhi-Haridwar Bypass Road, Meerut-250005 (U

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